THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I have no objection, but I want to point out that yesterday, for instance, the House was about to be adjourned for want of quorum. So of what use will it be if we extend the sitting if members not cooperate or the question of quorum is not somehow otherwise solved?

MR. SPEAKER: In that case, there should be no question of quorum raised. We must make up the time lost. This should not become a daily phenomenon.

AN HON. MEMBER: But today the House is already sitting late.

SHRI S. XAVIER (Tirunelveli): The question of quorum is a statutory requirement. What we should do must be valid. So it cannot be decided in this way.

MR. SPEAKER: Sometimes it is agreed by convention. For everything, we cannot go strictly according to the statutory rule.

13.37 hrs.

The Lok Sabha adjourned for Lunch till Forty-five minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at fifty minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER *in the Chair*]

DEMANDS FOR GRANTS, 1970-71—*contd.*
MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION—*contd.*

SHRI S. XAVIER (Tirunelveli): Mr. Deputy-Speaker, Sir, yesterday, I was just speaking on the unemployment problem. I was saying what are the measures to be adopted by the Government to solve this problem. In this connection, the All India Manufacturers' Organisation has recommended to the Government what is called a seven-pillar strategy by a rapid and intensive economic development, providing productive employment in all areas and to all sections of the population. The seven pillars are enumerated. One, rural development by modernising agriculture. Two, large scale housing programme. Three, labour intensive public works programme. Four, intensive development of roads. Five, rapid expansion of small and cottage industries. Six, ancillary industries, and seven, accelerated development of heavy industries.

I would not say these are all the only measures to be adopted for the solution of this problem. As I said yesterday, Government has to launch very colossal and very immediate measures to solve this unemployment problem. The Government forgets what is the immediate need of the country; what is to be given top priority and what is to come next. For instance, they give enormous money for the expansion of Hindi language, for the spreading of Hindi language. I understand that a sum of Rs. 9 crores, not less than Rs. 9 crores, are to be given this year for the spread of Hindi. For other languages also, they will justify they are giving money. But I will say, does this deserve top priority? What has to be taken on hand today? Several millions of unemployed youth are dying for want of food and clothing. But you take up a luxurious and unremunerative and unproductive programme, giving top priority to the spread of Hindi and spending Rs. 9 crores. I say it is a criminal waste. It is throwing money into the gutter. Hindi does not give food to the unemployed youth; Hindi does not clothe the unemployed youth. But merely on a notion of vanity, on a notion of luxury or vain dignity, you are spending Rs. 9 crores on Hindi. I would suggest that you can stop this waste of money on Hindi to the extent of Rs. 9 crores. Instead of this, the Government must give all this Rs. 9 crores to the several States.

MR. DEPUTY SPEAKER: You have spoken for 16 minutes yesterday. You have three minutes more. Kindly conclude.

SHRI S. XAVIER: I will conclude now. It is a very serious problem. I would suggest that instead of spending enormous amounts of money on the spreading of Hindi, they must give each State Rs. 1 crore so that the State Governments can develop and establish the measures that I enumerated just now, so that

the unemployed youth will have the opportunities to get into these jobs in the industries that are to be created by the money that is to be given by the Central Government to the States. Or, this Rs. 9 crore can be given to the unemployed youth individually, distributed to them, to start small scale industries or small shops. They will be provided with some thing or the other, in this way. What is the use of spending Rs. 9 crores on something that is imaginary, which is merely a vain and wasteful expenditure?

Next, I will suggest that there should be a review made every year or at the most twice a year as to what are the figures and how the employment exchanges have helped the unemployed people to get jobs: how many millions of youth are unemployed still; how many were given jobs actually through the employment exchanges and how many have to be yet given jobs, and what are the measures that will really help people to get jobs. There must be some reviews and reports and those reviews must be placed on the Table of the House, so that the House may have occasion to discuss it. Government must be made to know the subject, always to remember the problem and solve it without any more hesitation.

In the Mannargudi conference, Mr. C. Subramaniam said:

> "If equality is not achieved through democratic and legal means, a bloody revolution would result, as Gandhi visualised."

I would say, this would be more true in the case of the desperate jobless people. They cannot wait any longer. If Government gives it a lethargic treatment, Government will have to face a very serious problem. Let the Government take it seriously and act just now.

Regarding the rehabilitation of repatriates from Ceylon, 20,000 people have come from Ceylon and they live in my constituency. They have to be rehabilitated. There are two difficulties. Firstly, some people who have put in some years of experience in Ceylon are given very menial posts on the ground that they are less qualified than others who compete with them. I suggest that in view of their experience of holding higher posts there, some exemption may be given to them. Also, a time-limit is fixed. If they come within such and such year, they will be given some concessions. I suggest there should be no time-limit and who ever he may be, if he is a repatriate, he must get all the privileges.

MR. DEPUTY SPEAKER: Two members—Mr. Kachwai and Mr. Umanath—have their bookings and they have to leave at 3.30. Therefore I will call them one after the other now. Then I will call two members in a row from the Government side. Mr. Kachwai.

श्री हुकम चन्द कछवाय (उज्जैन): उपाध्यक्ष महोदय, हम प्रति वर्ष श्रम मंत्रालय की मांगों पर विचार करके उनको स्वीकार करते हैं। परन्तु जिन मुद्दों को यहां उठाया जाता है, उन पर जिस ढंग से अमल होना चाहिये, वह सरकार द्वारा नहीं किया जाता है।

पिछले अनेक वर्षों से मजदूर क्षेत्र में काफी बेचैनी फैली हुई है। इस स्थिति को देख कर सभी मजदूर यूनियनों ने सरकार पर दबाव डाला और यह मांग की कि एक आयोग बनाया जाये, जो मजदूरों के हितों और उनकी समस्याओं के बारे में अपनी रिपोर्ट दे। इसके अनुसार सरकार ने एक राष्ट्रीय श्रम आयोग बनाया और उस आयोग ने अपनी रिपोर्ट दी। लेकिन उस रिपोर्ट को देख कर सभी मजदूरों को बहुत निराशा हुई। उस रिपोर्ट में अनेक महत्वपूर्ण मुद्दों के बारे में कोई सिफारिश या निर्णय नहीं किया गया, जिसके कारण मजदूरों में आज भी काफी बेचैनी फैली हुई है।

मजदूर क्षेत्र की प्रमुख जटिल समस्याओं में से एक मान्यता के सम्बन्ध में है, अर्थात् मान्यता किसको मिलनी चाहिये, कैसे मिलनी चाहिये, क्यों मिलनी चाहिये उसका महत्व क्या है, आदि? इनटक का कहना

[श्री हुकम चन्द कछवाय]

है कि मान्यता सदस्यता को जांच के आधार पर दी जानी चाहिये और ए० आई० टी० यू० सी० का कहना है कि मान्यता गुप्त मतदान के आधार पर दी जानी चाहिये । मैं कहना चाहता हूं कि यदि संस्था की जांच के आधार पर मान्यता दी गई, तो इसमें काफी पक्षपात की गुंजायश रहेगी और इससे ट्रेड यूनियन आन्दोलन ठीक ढंग से नहीं चल पायगा । मान्यता लेने के समय कोई भी यूनियन जोरदार मांग उठा कर मजदूरों के वोट ले सकती है और उन को अपने पक्ष में कर सकती है और इस प्रकार मान्यता प्राप्त कर सकती है । इसलिए भारतीय मजदूर संघ का कहना है कि मान्यता गुप्त मतदान के आधार पर दी जाये, परन्तु गुप्त मतदान में भाग लेने का अधिकार केवल उन्हीं लोगों को हो, जो किसी न किसी यूनियन के सदस्य हों । जो मजदूर किसी यूनियन के सदस्य न हों उनको गुप्त मतदान में भाग लेने का अधिकार न हो । गुप्त मतदान के समय कुछ यूनियनें अपने टेम्पोरेरी सदस्य बना सकती हैं । इसलिए यह आवश्यक है कि जो मजदूर किसी भी यूनियन के स्थायी सदस्य हों, केवल उन्हें ही मत देने का अधिकार हो । इससे ट्रेड यूनियन आन्दोलन मजबूत होगा और इस समय जो गड़बड़ियां होती हैं, वे समाप्त होंगी, जिससे मजदूरों को काफी लाभ होंगे ।

15 hrs.

इस आयोग द्वारा एक श्रम संहिता का निर्माण किया जाना चाहिये था, लेकिन उसने ऐसा नहीं किया । उसने कहा कि अलग अलग प्रदेशों और अलग अलग उद्योगों में मजदूरों की अलग अलग समस्यायें हैं । मैं इससे इन्कार नहीं करता हूं, क्योंकि हर एक उद्योग में मजदूरों की अपनी विशेष समस्यायें होती हैं । किन्तु यह भी सही है कि कुछ ऐसी समस्यायें हैं, जो सभी उद्योगों में समान हैं, जैसे भर्ती के नियम, समान मजदूरी आदि । इनके बारे में केन्द्रीय सरकार द्वारा कानून बनाया जाना चाहिये । आयोग ने कहा है कि यदि हम इस पर अपना मत देंगे, तो इससे पिछड़े प्रदेशों को लाभ होगा । वह यह कहना भूल गया कि इस से बम्बई और कलकत्ता जैसे स्थानों में मजदूरों को हानि होगी । लेकिन यह आवश्यक है कि सरकार एक श्रम संहिता तैयार करने की दिशा में कदम उठाये ।

यद्यपि इस आयोग की रिपोर्ट अगस्त में दी गई थी, परन्तु सरकार द्वारा अभी तक उस पर अमल नहीं किया गया है । मैं कहना चाहता हूं कि सरकार इस बारे में सभी यूनियनों के प्रतिनिधियों को बुला कर विचार करे और जल्दी आवश्यक निर्णय ले । इसमें और विलम्ब नहीं होना चाहिये, क्योंकि पहले तो रिपोर्ट ही बहुत देर से आई है और अब अगर उस पर विचार करने में और समय लगेगा, तो मजदूरों में और बेचैनी फैलेगी, क्योंकि उनका धैर्य टूट चुका है । इसलिए आयोग की सिफारिशों पर तुरन्त निर्णय लेना चाहिये और उनको लागू करना चाहिये ।

यूनियनों को अखिल भारतीय मान्यता देने के लिये एक कसौटी बनाई जानी चाहिये । अगर भारतीय मजदूर संघ उस कसौटी पर पूरा उतरता है, तो उसको मान्यता देनी चाहिये । उसकी सदस्य संख्या साढ़े चार लाख से ऊपर है । जो मजदूर यूनियनें इस कसौटी पर पूरी नहीं उतरती हैं, उनकी मान्यता छीन लेनी चाहिये । आज भी ऐसी कई यूनियनें काम कर रही हैं, जिनकी सदस्यता केवल कागज तक ही सीमित है, लेकिन उनको मान्यता मिली हुई है । इस बारे में जांच की जानी चाहिये । सरकार को यह निश्चित कर देना चाहिये कि जो यूनियनें उसके द्वारा निर्धारित कसौटी के अन्तर्गत आयेंगी, केवल उन्हीं को मान्यता मिलेगी और जो नहीं आयेंगी, उनकी मान्यता छीन ली जायेगी ।

सरकार ने केन्द्रीय कर्मचारियों के लिये तीसरे वेतन आयोग की नियुक्ति की घोषणा की है। लेकिन उस ने अभी तक यह तय नहीं किया है कि उस आयोग में कौन-कौन व्यक्ति होंगे, उस आयोग का दायरा और काम क्या होगा। सरकार को केन्द्रीय कर्मचारियों की विभिन्न यूनियनों के प्रतिनिधियों से सलाह-मश्वरा करके इन बातों के बारे में निर्णय करना चाहिये। इस बीच में सरकार को केन्द्रीय कर्मचारियों को अन्तरिम सहायता देने के बारे में घोषणा करनी चाहिये और कर्मचारियों के असल वेतन की सुरक्षा की गारण्टी देनी चाहिये।

इस के साथ साथ आज सबसे बड़ी समस्या जो सारे प्रदेशों के अन्दर है और बड़ी बेचैनी जिससे फैल रही है, वह यह है कि न्यायालयों के अन्दर मजदूर अपना केस ले कर जाता है या यूनियनों के द्वारा ले जाता है तो वर्षों लग जाते हैं। एक ओर तो मजदूर काम से बेकार रहता है, एक ओर वह काम से निकाला गया और दूसरी ओर उसके केस के निर्णय में बहुत लम्बा समय बीतता है और खर्चा भी होता है तो मेरा सरकार से यह कहना है कि न्याय सस्ता और जल्दी मिले, इसके ऊपर सरकार को विचार करना चाहिये। अलग अलग कोर्टों के अन्दर कई कई बार उसे भागना पड़ता है और मुकदमे में काफी समय लगता है। जल्दी निर्णय हो, इस बात की विशेष व्यवस्था होनी चाहिये। लेकिन जितने भी मुकदमे हैं मजदूरों के उनके लिये एक न्यायालय होना चाहिये क्योंकि इसके जो अलग अलग विभाग हैं, अलग अलग जो कोर्ट्स होती हैं, उनमें उनको बड़ी दिक्कत होती है और इन सबको एक ही स्थान पर किया जाय और यह जितने भी मजदूरों के झगड़े हैं, जितनी उनकी समस्यायें हैं चाहे बोनस का सवाल हो, चाहे वेज बोर्ड का हो, चाहे किसी भी कानून का हो, इन सबका निर्णय एक ही न्यायालय के अन्दर होना चाहिये। यह हमारी मांग है।

आज हमारे देश के अन्दर इस प्रकार की बात बहुत कही जाती है कि उद्योग घाटे में चल रहा है। मालिक यह कहता है कि हम उद्योग बन्द कर देंगे। या तो सरकार पैसा दे तो हम उद्योग चलाएं। लेकिन कुछ बन्धु यह कहते हैं कि इन उद्योगों को सरकार अपने हाथ में ले। मैं दोनों बातों का विरोधी हूं। मालिक यह कहता है कि हम उद्योग तब चलायेंगे जब सरकार पैसा देगी और कुछ लोग ऐसा कहते हैं कि यह उद्योग सरकार अपने हाथ में ले। मैं बीच का रास्ता निकालना चाहता हूं। आखिर में उद्योग की इतनी हालत खराब क्यों हुई उस उद्योग से कितना कमाया इन्होंने और उस उद्योग में काम करने वाले व्यक्तियों ने जीवन का कितना मूल्य समय उस कारखाने में न्यौछावर किया? यदि उद्योग खराब है तो मेरा ऐसा कहना कि उस उद्योग में काम करने वाले कर्मचारियों को उसका स्वामी घोषित किया जाय। वह कारखाना उनके हाथ में दिया जाय। उसका मालिक उन मजदूरों को बनाया जाय और उस उद्योग के अन्दर जितना पैसा लगे सरकार उसको पैसा दे और सरकार अपनी निगाह रखे। मैं ऐसा विश्वास करता हूं कि यदि उद्योग के अन्दर जो मजदूर काम करते हैं, उनको स्वामित्व दिया गया तो आज संकट के समय में उत्पादन अधिक बढ़ेगा और उसके साथ साथ हमारे यहां पैदावार बढ़ेगी और काफी लोगों को उससे संतोष मिलेगा।

एक बात मैं और कहना चाहता हूं। आज-कल प्रत्येक प्राइवेट उद्योग के अन्दर आम तौर पर लोग अपने भाई भतीजों को सीधे लाते हैं। सब जगह हमने जिलेवार रोजगार दफतर खोल कर रखे हैं। परन्तु उसका उपयोग प्राइवेट उद्योग वाले नहीं करते। सीधे भर्ती करते हैं।

[श्री हुकम चन्द कछवाय]

वहां से नहीं बुलाते । तो इस पर तत्काल प्रतिबन्ध लगना चाहिए कि किसी को भी मजदूर चाहिए तो रोजगार दफ्तर से ले । कोई सीधा न ले । आज कुछ लोगों ने एक मोनोपली बना ली है । कई-कई स्थानों पर तो लोगों ने एक साम्प्रदायिक भावना भड़का कर एक जाति के लोगों को भरना शुरू कर दिया है । यह सारी स्थिति समाप्त हो जायगी यदि रोजगार दफ्तरों से लोगों को लिया जायगा ।

आज देश के अन्दर बेरोजगारी जो फैल रही है उसके लिए मेरा एक सुझाव है । आप ऐसी योजना बनाइए कि जहां पर पैसा कम लगे, पैसे की खपत कम हो । हाथों को काम ज्यादा मिले, हाथों को काम करने का अवसर ज्यादा मिले । मेरा सीधा कहना है कि जो विदेशों से मशीनें मंगाई जा रही हैं जिनके द्वारा जहां सौ आदमी काम करते हैं वहां सौ के स्थान पर केवल चार आदमी काम कर रहे हैं, इन मशीनों का मंगाना तत्काल रोकना चाहिए । इसके द्वारा हम लोगों को काफी काम दे सकते हैं और छोटे छोटे उद्योग देहातों के अन्दर खोल सकते हैं । आज ही सुबह एक सवाल था लोक सभा के अन्दर भूमिहीनों के बारे में । जो देहात में काम करने वाले लोग हैं उनको 6 महीने या 4 महीने सीजन में काम मिलता है । बाकी समय वह बेकार बैठे रहते हैं । तो मेरा कहना है कि देहात के अन्दर आप छोटे छोटे उद्योग खोलिए जिसमें लोगों को काम मिल सके ।

श्री जि० मो० विश्वास : (बांकुरा) आटोमेशन के बारे में आपका क्या कहना है ?

श्री हुकम चन्द कछवाय : हमारा विरोध है। मैं ने प्रारम्भ में ही कहा कि इसको रोका जाय ।

दूसरी बात मुझे यह कहनी है कि हमारे देश में कोयला खानों में काम करने वाले तमाम मजदूरों की एक समस्या है । आज कोयला खानों के अन्दर जो मजदूर काम करते हैं चाहे बिहार हो चाहे मध्य प्रदेश हो, गोरखपुरी खुदैये इस नाम के मजदूरों का उपयोग किया जाता है और बड़ा दर्दनाक व्यवहार उनके साथ किया जाता है । जिस प्रकार से जेल में लोगों को रखा जाता है, जैसा जेल में खाना उनको दिया जाता है उसी प्रकार का खाना उनको दिया जाता है । 10/10 के कमरे में बीस बीस मजदूर ठूंसे जाते हैं सोने के लिए और उन्हें खाना जो दिया जाता है वह बहुत ही दर्दनाक होता है । साल भर काम करते हैं उसके लिए 11 सौ रुपये उन्हें मिलते हैं साल भर के। गोरखपुर से उन्हें जानवरों की तरह डिब्बों में भर कर लाया जाता है । फिर उन्हें किसी से मिलने नहीं दिया जाता, शहर में, बाजार में कहीं घूमने नहीं दिया जाता । उनके खाने की रहने का कोई व्यवस्था नहीं है । उन की दशा बहुत ही दयनीय है । मंत्री महोदय इस ओर ध्यान दें कि इस देश के अन्दर कोयला खानों के मजदूरों की दशा बहुत खराब है ।

एक बात और कहना चाहता हूं जो बोनस की आज पद्धति है मैं इसकी रचना का विरोधी हूं । फिर से इसकी रचना होनी चाहिए । इसमें काफी त्रुटियां हैं । आपने जो प्रतिबन्ध लगाया है, यह 20 प्रतिशत की मर्यादा जो कर रखी है इसको समाप्त करना चाहिए । यह बोनस देर से मिलने वाला वेतन है । जब तक किसी भी कर्मचारी का जो आवश्यकता के अनुसार वेतन है वह पूरा नहीं करते, जब तक उसकी घोषणा आप नहीं करते तब तक यह बोनस देरी से मिलने वाला वेतन माना जायगा और इस के लिए फिर से विचार करके और कर्मचारियों से सलाह लेकर इसको तय करना चाहिए ।

अब जहां तक वजबोर्ड का सवाल है, एक तीसरे आदमी का फैसला हम सब को मानना होता है । मेरा कहना ऐसा है कि यह वेज बोर्ड की प्रथा समाप्त होनी चाहिए । मैं इसका डट कर विरोध करता हूं । मजदूर और

मालिक दोनों बैठ कर एक मंच बनाए सौदे का और दोनों मिल कर इसको तय करें। सरकार इसमें रह सकती है सलाहकार के रूप में। अपनी सलाह दे सकती है, निर्णय नहीं दे सकती है। जब वह दोनों मिलकर फैसले के लिए बैठें तो दोनों मिलकर तय करें, इस बात पर सरकार जोर दे, बाकी बातों पर जोर न दे। मैं यह मानता हूं कि मालिक और मजदूर दोनों का सामूहिक सौदे का एक मंच होना चाहिए और उस के अनुसार उन के झगड़े तय होने चाहिए।

हमारे देश में कुछ रेयन फैक्ट्रीज बहुत प्रगति से चल रही हैं और रेयन की काफी मांग भी है, देश के अन्दर और विदेशों में भी उसकी काफी मांग है। परन्तु सरकार ने अभी तक इन रेयन फैक्ट्रीज के बारे में कुछ ढंग से विचार नहीं किया। उनकी दशा बहुत खराब है। वहां जिस प्रकार की गैस उड़ती है उसका मजदूरों के जीवन पर किस तरह का असर पड़ता है यह आप देखें। मेरी पहली मांग है कि सरकार रेयन फैक्ट्रीज को हैवी केमिकल घोषित करे और उसके बाद मैं आशा करता हूं कि रेयन फैक्ट्रियों के अन्दर जिस प्रकार की धांधली हो रही है उसमें डिस्क्रीशन लेकर वहां के मजदूरों को जो संकट का सामना करना पड़ रहा है उससे लोगों को मुक्ति दिलाएं।

अब मैं दण्डकारण्य के विषय पर आता हूं। आज बहुत से ऐसे कर्मचारी हैं जिनको स्थायी नहीं किया गया है। तमाम देश के अन्दर वर्क चार्ज के नाम पर लाखों की तादाद में ऐसे कर्मचारी हैं। मैं ने संजीवैया जी को आज एक उदाहरण बताया, एक समाचार पत्र का उल्लेख किया जिसमें यह समाचार था कि भाखरा नंगल बांध के चार सौ आदमी आज निकाले जा रहे हैं वर्क चार्ज के नाम पर। 21-21 साल अपनी जवानी का अमूल्य समय उन्होंने भाखरा नंगल डैम पर न्योछावर कर दिया और आज उनको वहां से निकाला जा रहा है। मैं यह कहना चाहता हूं, दूसरे स्थान पर जब उसी प्रकार का काम चल रहा है तो क्यों नहीं उनको वहां भेजा जाता? मगर वहां नई भर्ती की जा रही है। मैं नई भर्ती का विरोधी नहीं हूं। नई भर्ती होनी चाहिए। लेकिन यह जो पहले से काम कर रहे हैं जिन्होंने बीस-बीस और इक्कीस इक्कीस साल अपनी जवानी का सारा समय इसमें न्योछावर कर दिया, आज उन को बेरोजगार किया जा रहा है। मैं आशा करता हूं माननीय मंत्री जी इस पर ध्यान देंगे और इस प्रकार का कोई भी व्यक्ति किसी भी विभाग से बेरोजगार नहीं किया जायगा। इस का वह ध्यान रखेंगे। दण्डकारण्य के अन्दर आज बहुत से ऐसे कर्मचारी हैं कि जिनकी तनख्वाह 75 रुपये है। पिछली बार जब माननीय हाथी जी इसके मंत्री थे तो उस समय काफी बातें उठाई गई थीं और उनकी तनख्वाह बढ़ाई गई थी। लेकिन आज उस क्षेत्र में हर कर्मचारी को जो छोटे कर्मचारी हैं 75 रुपये तनख्वाह मिलती है। 40 रुपये एकदम कम कर दिए गए। मध्य प्रदेश दण्डकारण्य में बंगाली स्कूल के अन्दर अध्यापकों को केवल 50 रु० तनख्वाह दी जाती है और दूसरे व्यक्तियों को दूसरी दी जाती है—इतना पक्षपात क्यों?

मैं एक बात और रखना चाहता हूं—वहां एक उच्च अधिकारी हैं, जिन्होंने जाली टेण्डर, बोगस टेण्डर के नाम पर सामान खरीदा। उस नाम की कोई फर्म नहीं थी। जब इसकी एन्क्वायरी आपके विभाग में हुई तो उन्हें दोषी पाया गया, लेकिन उनके खिलाफ कोई एक्शन नहीं लिया गया। इसलिये कि मुख्य प्रशासक का उन पर हाथ था, उसकी उनसे साठगांठ है, इसलिये कुछ नहीं किया गया आज दण्डकारण्य के अन्दर लाखों रुपये की मशीनें आई हुई हैं, जो बेकार पड़ी हुई हैं। उन के

[श्री हुकम चन्द कछवाय]

पुर्जों को खोल-खोल कर, उन मशीनों को तोड़ तोड़ कर बेचा जा रहा है, इस तरह से सरकार की सम्पत्ति की हानि की जा रही है। मैं चाहता हूं कि सरकार इस पर ध्यान दे। लाखों रुपयों का जो घुटाला वहां पर किया जा रहा है, इस गड़बड़ी को रोके।

माना कैम्प के अन्दर एक अफसर हैं, जो तानाशाह हैं। उस क्षेत्र में तीन-चार कत्ल हो चुके हैं। कोई भी यूनियन वहां अपना कार्यक्रम नहीं कर सकती, कोई भी छोटा अफसर खुल कर नहीं बोल सकता और जो बोलता है—मेरा इस व्यक्ति के खिलाफ यह आरोप है—इस अफसर ने वहां कई मर्डर्ज करवाये हैं लेकिन आज तक आपकी ओर से कोई जांच नहीं करवाई गई। जो कर्मचारी यूनियन का काम करते हैं, उनके साथ ईर्ष्या का व्यवहार किया जाता है, उसका तबादला किया जाता है—यह चीज रुकनी चाहिये।

उपाध्यक्ष महोदय, मैंने जो सुझाव दिये हैं, आशा है सरकार उन पर अमल करेगी।

SHRI UMANATH (Pudukkottai) : Mr. Deputy Speaker, Sir, the Government has all along been following a policy which was anti-labour, a policy favouring the employers *vis-a-vis* the working class and a policy of weakening and disrupting the trade union movement. Since the split in the Congress, has the Government changed the direction of this labour policy ? That is the question. It has not, so far as the labour policy is concerned.

15.18 hrs.

[SHRI K. N. TIWARY *in the chair*]

Take for example its attitude to the question of recognition of trade unions. The procedure for determination as to which union should be recognized is not a matter of mere procedure. It involves a major principle of democratic rights of the working class in deciding as to which union should be re-organized. One decides as to who should represent the workers in collective bargaining and who should be the representative of the workers. It must be a union of the workers' own choice. So this is a question of the workers exercising their democratic right. But how is it treated by the Government ? So far it has treated it as a favour conferred by the Government or by the employers which can be withdrawn under the slightest pretext. If the workers go on an illegal strike, then the recognition is liable to be withdrawn. I want to put to the Government a simple question. Does a genuine representative union of the working class cease to be representative just because the workers went on a strike ? It does not. Then why do you withdraw this recognition just on that ground ? I put it the other way. If a proprietor of a factory resorts to an illegal lock-out, does the Government cease to recognize him as a representative of employers ? You don't. Then why do you adopt a different standard so far as the recognition of the working class is concerned ? Is it because you treat the question of recognition of workmen as a favour conferred by the employer and the Government and not as a matter of his right ? If it it a question of permitting the workers to select the union of their own choice, then the only way the workers can express their choice is through a ballot. There is no other way. I am saying that the Government hitherto resisted this most elementary democratic right of the workers even after 22 years of Independence. Now the Government hitherto resisted this right because the present method of verification of membership permitted thrusting down minority unions and other unions and Government-patronised unions on the unwilling majority workers. Take for example Rourkela. The HMS proved its majority repeatedly through factory elections as the representative of the workers in the plant. Yet, the management continued to recognise the INTUC Union which was in a minority..

SOME HON. MEMBERS : Shame, Shame.

SHRI UMANATH :..Only after the defeat of the Congress in Orissa, the Verification Officer revealed that HMS is the real represen-

tative and only after that it was recognised. Or take Durgapur.

Ever since 1963 we have been winning the elections in the plant there; yet the management continued to recognise the minority INTUC union there. It was only after the defeat of the Congress in West Bengal that the verification Officer admitted that the INTUC is in a minority....

SHRI S. M. BANERJEE (Kanpur): After the defeat of Atulya Ghose.

SHRI S. M. JOSHI (Poona): Guided democracy in the working class.

SHRI UMANATH: In Chittranjan loco, our union has won all the seats in the elections there. Yet only that union is recognised by the Railway Minister. Or, take the case of the Dakshin Railway Employees' Union. Our union has been winning the seats there and yet it is the minority INTUC union which is recognised there. Only minority unions are recognised. Take the case of Bhopal Heavy Engineering, a public sector undertaking. The workers there went on 100% strike to register their choice of a particular union. And yet the minority union there was recognised. In Bokaro what happened? Even before a single worker was employed a bogus INTUC was recognised. And the management soon after opening their offices recognised the INTUC union, registered even before a single worker was employed.

To crown it all, after the September 19th strike, the P and T Directorate recognises a union even before it was formed. For that purpose it recognises a person discarded by the workers and ask him to form a union later. Thus the union was recognised even when it was not in existence, was not registered, had no office, nor office-bearers, nor any statement of account, nor any constitution nor even a membership register.

In the Audit and Accounts Department, the Comptroller and Auditor General sponsored a cadre union and recognised it when already a union is recognised as representative of all categories of the staff in the department.

Or, take the policy of de-recognition of unions. The All India Insurance Employees' Association was recognised on the ground that it organised demonstrations etc. But the recognised union in Ranchi on one occasion set fire to plant properties and later indulged in communal violence but its recognition was continued, because it was INTUC.

In Durgapur, the officials declared that the then recognised union resorted to sabotage and yet its recognition continued because it was INTUC.

In Bhilai, the recognised union office is closed and locked, its registration cancelled and yet it is continued to be recognised, because it is INTUC.

It is obvious that the Central Government hitherto suppressed the democratic right of the workers to choose the union of their choice through the ballot so as to enable them to force the minority INTUC unions on the workers.

Now, after the split in the Congress, is the present Government prepared to give up the old policy and recognise the workers' right to ballot? Will they do so? It does not seem to be so, because the present Government refuses to give assent to the TU recognition Bill unanimously passed by the West Bengal Assembly, because it provides for recognition by ballot. When the ruling Congress in West Bengal have voted for the ballot why does the same Congress oppose it here? It means that the Government of India is following a dog in the manger policy. It would neither itself recognise the right to ballot, nor would it permit the State Assemblies to recognise it. I demand that the Government must give assent to the West Bengal Bill and they should themselves bring forward such a legislation at the Centre, in this very House, for the entire country.

Now, take the Government's policy *vis-a-vis* the repeated humiliation inflicted by the foreign oil companies. The one man Gokhale

[Shri Umanath]

Commission on job security has submitted its report and the Government called a tripartite meeting to discuss the recommendations. It adjourned to permit direct negotiations on the recommendations. Mentioning this, the Government, its report says, and I quote :

> "It was also agreed that, pending the tripartite negotiations and till the next tripartite meeting, the employers would maintain *status quo* with regard to work load, transfers, automation, reorganisation or amalgamation and giving of work on contract, etc."

With that they stop because the rest is a bit bitter and unpalatable. The foreign oil companies broke this *status quo* and did so in writing. They have written a letter to the Labour Ministry in writing. I quote what the Caltex management had got the cheek to write on the 24th December, 1969.

> "We trust you will kindly appreciate our inability to adhere to '*status quo*' effective immediately."

Has the Government, on the face of a foreign oil company's writing, no way to this blatant humiliation heaped on this country by the foreign oil companies ? I demand the Labour Ministry to take initiative to move the Government to nationalise these foreign oil companies and remove this blot on the sovereignty of our country.

Regarding provident fund, I demand that the interest on the deposits must be increased and if there are arrears by employers, they must be punishable with jail. That means they must be brought within the I. P. C. And substantial advance deposits must be collected from the employers as an insurance against defaults.

Now I would like to say a word about the provident fund staff. They are treated worse than those in the private sector. For the past three years, additional staff strength on the basis of their own Manual has not been sanctioned, leading to huge arrears of work. Seniority is not observed in the matter of promotion. Recently, representations of the staff in the Madras Regional office had a day's token hunger strike demanding seniority in promotions. While the Commissioner had given full pay for the hunger strikers belonging to another Union, the same Commissioner withheld the pay on this occasion because they belonged to a union not favoured by the Administration. Dirty politics of discrimination and favouritism is raising its head in this Administration as well. And I would request the hon. Labour Minister to intervene and set right things.

I would now like to submit to the hon. Labour Minister the question of Sugar Wage Board. This was appointed in 1965. It submitted its report in 1970. Now the position is that all these Central Organisations including a part of INTUC rejected unanimously the recommendations of the Sugar Wage Board. And they all waited on deputation on Shri Sanjivayya and demanded that a Tripartite must be called for fresh negotiations on the question of payment of wages. But they have rejected the report. I am sorry to find that the hon. Minister has not taken any initiative to call such a conference.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : The meeting is being called on the 29th of this month.

SHRI UMANATH : Thank you very much.

Coming to the Railways, there are thousands of workers who are regularly working but they are being termed 'casual' so as to reduce their wage and exploit them torturously. They have put in 15 or 20 years of service—they are regular workers doing the work regularly. In fact they are doing more work. But simply because they are called 'casual', they cannot be paid less for doing more work. I can understand a private employer doing this sort of thing. But this is happening in the Railways. I request the Labour Minister to tell the Railway Ministry that they must take them on regular rolls, they must be regularised and given all the facilities. On this if the hon.

Railway Minister does not respond, then I would request you to resign as Shri Giri did on one occasion on principle.

Finally, I would like to say a word about the Textile Corporation. When the Textile Corporation Act was passed, we raised the question of protection of service conditions of the employees. The hon. Minister assured that the service conditions would be protected. So many mills were taken over by the Textile Corporation. These have been taken over on the basis that the workers' wages would be protected. Now it seems the worker's wage is cut and there is a cut in their D.A. What is applicable to industrial undertakings is being denied to them. I want to know from Government whether the Textile Corporation is just to effect a wage cut of these workers and to deny them what is due to them? This seems to be a most horrible thing which should not be tolerated. Before the textile mills were taken over by the Textile Corporation, in fact the private employers came forward to take over them and run them. When they can do that, why should you do that? I say this because we did not accept the wage cut question. So if the Corporation takes over a mill, it must protect the rights of the workers. I request the hon. Minister to bestow his attention on this question as well.

श्री ओंकारलाल बोहरा (चित्तौड़गढ़) : श्रीमन्, यह संयोग की बात है कि कल ही हमने मेहनतकशों के नेता लेनिन की जन्मशती मनाई है और आज यहां पर मजदूरों के हितों की चर्चा करने के लिये बैठे हैं । श्रम मंत्रालय की मांगों पर विचार करते समय सबसे बड़ी बात जो आती है वह यह है कि आखिर देश के श्रमिकों में इतना असन्तोष क्यों है ? क्या कारण है कि सारे देश में श्रमिकों के अन्दर एक नया जागरण पैदा हो रहा है और साथ ही एक असन्तोष और आक्रोश की भावना पैदा हो रही है । मैं समझता हूं इसकी बुनियाद में गये बिना, ऊपर से हम चाहे कितनी ही बातें करें, इस समस्या का कोई स्थाई हल हम नहीं ढूंढ सकते हैं । इसलिये मैं चाहता हूं कि पहले हम इस बात को देखें कि हमारी फिलास्फी, हमारा दर्शन चिन्तन इस बारे में क्या है ? हम इस देश में समाज को श्रम के आधार पर स्थापित करना चाहते हैं या धन की बुनियाद पर स्थापित करना चाहते हैं । पिछले बीस बाईस सालों में इस दिशा में हमने अपने मनोभावों और विचारों को स्पष्ट रूप से सामने नहीं रखा है । यही कारण है कि पश्चिम बंगाल, केरल तथा अन्य जगहों पर श्रमिकों में इस प्रकार की स्थिति पैदा हुई है । हम इस देश में पद्मविभूषण और पद्मश्री की पदवी देते हैं लेकिन मैं जानना चाहता हूं कि उत्पादन के आधार पर इस प्रकार से कितने मजदूरों का हमने सम्मान किया है ? हम रोज उत्पादन की चर्चा करते हैं, उत्पादन बढ़ाने की बात करते हैं लेकिन उत्पादन बढ़ाने वालों का हम क्या सम्मान करते हैं ? पिछले दिन मैंने शिक्षकों के बारे में कहा था कि इस देश में शिक्षकों का कोई सम्मान नहीं है । मैं कहना चाहता हूं कि इस देश में आज भी श्रम को सम्मान देने और श्रम की प्रतिष्ठा को स्वीकार करने की आदत हमने नहीं पैदा की है । यही कारण है कि सारे देश में श्रमिकों के अन्दर एक नया जागरण पैदा हुआ है और वे इस बात को समझने लगे हैं कि यह दौलत हम पैदा करते हैं । यह जो देश की दौलत है, खजाना है, खनिज सम्पदा है या कल-कारखाने हैं उनकी बुनियाद में हम हैं । लेकिन इस बात को न प्राइवेट सेक्टर समझ रहा है, न अफसर समझ रहे हैं और न सरकार ही समझ रही है । यही कारण है कि श्रमिकों में असन्तोष बढ़ रहा है और उसका राजनीतिक लाभ उठाया जा रहा है जोकि एक अलग बात है । लेकिन श्रमिकों में असन्तोष है, वे अपना हक मांगते हैं, समुचित वितरण मांगते हैं । मैं

[श्री ओंकारलाल बोहरा]

समझता हूं श्रम मंत्रालय की यह जिम्मेदारी है कि वह इस बात को देखें कि यह जो दौलत पैदा हो रही है उसमें श्रमिकों को उचित हिस्सा मिल रहा है या नहीं। हमने देख लिया है कि पश्चिम बंगाल में श्रमिकों में असन्तोष के कारण राजनीति बदली, केरल के अन्दर तूफान आया। उसका लाभ राजनीतिक पार्टियों क्यों न उठाएं ? जरूर उठाएंगी क्योंकि हमने इस प्रकार की परिस्थितियां पैदा कर दी हैं। आज बड़े-बड़े उद्योगपतियों को इस बात से बड़ी परेशानी होती है। लेकिन हमें इसकी तह में जाना चाहिये कि आखिर यह स्थिति क्यों पैदा हो रही है ? मैं कहना चाहता हूं कि अब वह समय आ गया है जबकि बड़े बड़े कल-कारखानों के अन्दर, उनके संचालन में श्रमिकों के पार्टिसिपेशन के सिद्धांत को स्वीकार कर लेना चाहिये और यह देखना चाहिए कि मेहनत करने वाले मजदूर भी उन कारखानों के मुनाफे में समान भागीदार बनें।

बड़े अफसोस की बात है कि कामरेड उमानाथ ने अभी यूनियनों के बारे में चर्चा की लेकिन वे भूल गए कि पश्चिम बंगाल में सोशलिस्ट पार्टी के कार्यकर्ता की हत्या की गई यूनियन के झगड़े में। यह बहुत बड़ी कलंक की बात है जिससे पश्चिम बंगाल की एक यूनियन के कार्यकर्ता का मस्तक लज्जा से झुक जाता है कि किस तरह से पश्चिम बंगाल में मजदूरों के छूरा भोंका गया। यही कारण है कि मजदूरों में दो हिस्से हो रहे हैं। मैं समझता हूं मजदूरों के हिमायती वह नहीं हैं जोकि झगड़ा डालते हैं बल्कि वे लोग हिमायती हैं जोकि मजदूरों में एकता की बात करते हैं। और दुर्भाग्य है देश का हम अपने राजनीतिक लाभों के लिये मजदूरों की एकता, जो पवित्र धरोहर है, के साथ खिलवाड़ करते हैं। अगर मजदूर फूट का शिकार हो गया तो इस देश में उनका साम्यवाद आ सकेगा और न समाजवाद आ सकेगा और ऐसी अराजकता पैदा होगी जिसका सम्हालना स्वयं साम्यवादियों के लिये भी मुश्किल हो जायगा।

कोई देश मेहनत के बगैर आगे नहीं बढ़ा है और अगर मजदूरों के अन्दर से मेहनत की आदत निकाल दी तो हमारा देश पनप नहीं सकता। चीन ने बेगार ली, जो हमारे राजस्थान के दरबारों में थी, मजदूरों को भी काम करना सिखाया और जो सुस्त थे उन्होंने भी काम किया। तब देशों का निर्माण हुआ है। जो मजदूरों के अन्दर से मेहनत की भावना को हटा लेते हैं और केवल राजनीतिककरण करते हैं वह देश की दौलत नहीं बढ़ा सकते, इस देश की तस्वीर नहीं बदल सकते। इसलिये मजदूर नेताओं से मैं अपील करता हूं कि वह अपनी राजनीतिक दादागीरी के लिये मजदूरों की एकता भंग न करें और उनको उत्पादन बढ़ाने की ओर ज्यादा प्रेरित करें। इस बात पर जोर दिया जाना चाहिये कि उनको अधिक से अधिक मुनाफा मिले, और जैसी मैंने मांग की है कि हमारे सार्वजनिक क्षेत्र में, निजी क्षेत्र में और सहकारिता के क्षेत्र में भी मजदूरों का संचालन में और मिल्कियत में पार्टिसिपेशन जितनी जल्दी यह सरकार शुरू करेगी, देश की आर्थिक व्यवस्था और समाज व्यवस्था उतनी ही अधिक विकसित कर सकेगी और रक्त क्रान्ति से देश को बचा सकेगी। गांधी जी कहा करते थे कि भूखे का भगवान रोटी है। अगर रोटी का इन्तजाम नहीं करते तो हम को बाकी बातों के करने का कोई हक नहीं है। हमारे देश के अन्दर आज जो असंतोष है उसकी जड़ें बड़ी गहरी हैं। एक नई चेतना का उदय न केवल श्रमिक वर्ग में बल्कि पिछड़े हुए वर्ग में, मध्यम वर्ग में और सबमें हुआ है जिसका हमको आभास होना चाहिये, और आंकड़ों के चक्कर में नहीं जाना चाहिये।

एक बात जो मैं सबसे बड़ी कहना चाहता हूं वह यह है कि आज जितने हमारे कल कारखाने हैं, उनका जो मैनेजमेंट है उसमें जो नौकरशाही है उसका मानस अभी नहीं बदला है । आज हैदराबाद के अन्दर श्री वेंकट स्वामी परेशान हैं, अफसरों का दिमाग नहीं बदला है । अगर ऐसे लोग जो ब्रिटिश साम्राज्य की परम्परा में पनपे हैं, ऐसे लोग नये समाज को रचना के अन्दर हमारे लिये बाधक बन रहे हैं । ऐसे लोगों को जितनी जल्दी छुट्टी आप देंगे, चाहे वह निजी क्षेत्र में हों, सहकारिता क्षेत्र में हों या सार्वजनिक क्षेत्र में हों, उतना ही देश के लिए हितकर होगा । आज सार्वजनिक क्षेत्र का मजदूर भी उतना ही दुखी है जितना निजी क्षेत्र या सहकारिता क्षेत्र का । जिस तरह हम निजी क्षेत्र के मालिकों की शिकायत करते हैं, वही हालत इस नौकरशाही ने सार्वजनिक क्षेत्र के मजदूरों की कर दी है । हम शिकायत करते हैं कि निजी क्षेत्र के मालिक अपने मुनाफे का वितरण करने में ईमानदारी नहीं बरतते हैं, लेकिन मैं आप से कहना चाहता हूं कि सार्वजनिक क्षेत्र में यह जो हमने सफेद हाथी बैठा रखे हैं इनको भी तो मालूम होना चाहिये कि वह मालिक नहीं हैं बल्कि उन कारखानों में काम करने वाले मजदूर, इन्जीनियर और छोटे कर्मचारी मालिक हैं । इन बड़े-बड़े आई० सी० एस० और दूसरे उच्च अफसरों को वहां पर रिहैबिलिटेट किया जाता है यही लोग वहां झगड़े कराते हैं । अगर सचमुच में यूनियन के झगड़े होते हैं तो उसके लिये जिम्मेदार यह नौकरशाही है, वही यह झगड़े पैदा करते हैं और जैसे अंग्रेजों के जमाने में फूट डालो और शासन करो की नीति चलती थी उसी तरह हमारे सार्वजनिक क्षेत्र को बिगाड़ने में यह नौकरशाही पार्ट ले रही है । यह यूनियन में फूट डलवाते हैं, अपनी मनमानी करते हैं और अपने भाई भतीजों को नौकरी में रखते हैं और हमारे देश का करोड़ों रुपया जो गरीब की पसीने की कमाई इनमें लगी हुई है, बरबाद हो रहा है ।

सार्वजनिक क्षेत्र जिस समय हमने बनाये थे तो इस विचार से बनाये थे कि देश की दौलत बढ़ेगी । लेकिन जब तक ऐसे लोगों को जो समाजवाद की रचना में, देश की दौलत बढ़ाने में विश्वास करते हैं, ऐसे लोगों को इनमें नहीं रखेंगे, और मजदूरों का पार्टिसिपेशन इन सार्वजनिक उद्योगों में नहीं होगा तब तक हमारी यह योजना सफल नहीं हो सकती । प्राइवेट सेक्टर वाले मजदूरों का उद्योगों में पार्टिसिपेशन चाहे न भी दे सकें, लेकिन पब्लिक सक्टर में तो आप को उदाहरण पेश करना ही चाहिये और मजदूरों का पार्टिशिपेशन स्थापित होना चाहिये ।

अन्त में मैं कहना चाहता हूं कि आपने अभ्रक, कोयला और लोहा के लिये भविष्य कल्याण निधियां बनायी थीं, लेकिन उनके दफ्तर अलग-अलग हैं । उनका एकीकरण कीजिये ताकि पैसा बच सके । इसके साथ ही शीशा, जस्ता, मैंगनीज, सौफ्ट स्टोन के लिये भी कल्याण निधियां तैयार कीजिये ।

हमारी बहुत सी समस्याएं हैं, जैसे बेरोजगारी की समस्या है, जिस पर काफी चर्चा यहां हो चुकी है, यह हमारे लिये अभिशाप है । और अगर हम इसको हल नहीं कर सके, अगर श्रम मंत्रालय इसके लिये कोई वातावरण नहीं बना सका तो देश अराजकता की ओर बढ़ेगा और बढ़ रहा है । देश की स्थिति आज बड़ी विचित्र है । राजनीतिक पार्टियां बड़ी अस्थिरता की स्थिति में चल रही हैं । मैं समझता हूं कि अगर हमने श्रमिकों को विश्वास में लेकर एक नये समाज को तस्वीर के साथ उनका नक्शा जोड़ दिया, उनको विश्वास में लिया, तो हम बहुत कुछ कर सकेंगे ।

[श्री ओंकार लाल बोहरा]

राष्ट्रीय श्रम आयोग ने सिफारिशें की हैं, मेरी प्रार्थना है कि उसकी कम से कम सर्वसम्मत सिफारिशों को सरकार लागू करे। आपने वेज बोर्ड के निश्चय लिये हैं लेकिन आपने उनको पूरी तरह से लागू नहीं किया है। हमारा नौकरशाही वर्ग उनपर पूरे निश्चय के साथ काम नहीं करता है। शुगर और बिजली का आपने अभी निर्णय नहीं लिया है, लेकिन कम से कम खेतीहर मजदूरों को आर्गनाइज करने के लिये जरूर दिलचस्पी लीजिये। हमारे देश का बहुत बड़ा वर्ग गांवों में है जब कि हम केवल शहरों के कारखानों और बड़े-बड़े उद्योगों के मजदूरों के लिये चिन्ता करते हैं। लेकिन गांवों के अन्दर लाखों करोड़ों खेतिहर मजदूर और बीच के लोग आज उतना भी प्राप्त नहीं करते जितना एक उन्नत कारखाने के अन्दर एक मजदूर प्राप्त करता है। हमको खेतिहर मजदूरों की भी चिन्ता करनी पड़ेगी नहीं तो नक्सलवादी लोग उसका लाभ उठाएंगे और गांवों में जाएंगे। इसलिये अगर देश को अराजकता से बचाना चाहते हैं तो गांवों के अन्दर जिनकी चेतना अभी नहीं जागी है, जिनको संगठित करने के लिये कोई नहीं पहुंचा है उनको पहले सम्हालें, और श्रम मंत्रालय की तरफ से एक ऐसी मशीनरी तैयार की जाय जो खेतिहर मजदूरों को जमीन दे सके। नहीं तो आने वाले भविष्य में वह आपके लिये सर दर्द होंगे। और क्यों नहीं होंगे ? जब आप दूसरों के लिये चिन्ता करते है तो उन लोगों ने ऐसा कौन सा पाप किया है स्वतन्त्र भारत में जिसके कारण उन्हें उनके हक नहीं दिये जाते हैं, जो आप दूसरों को देना चाहते हैं ?

अन्त में एक घटना का जिक्र करके मैं अपनी बात समाप्त कर दूंगा। अभी भीलवाड़ा में मूसाखान में गारनेट की जो पत्थर की खान है, जो अनधिकृत थी, उसमें सात आदमी मारे गये और उनकी लाशें अभी तक नहीं निकाली गई हैं। इसी तरह से रावतभाटा मेरे निर्वाचन क्षेत्र अणुशक्ति योजना के अन्दर तीन मजदूर मारे गये। यूनियन के अन्दर झगड़ा था और यह झगड़ा यूनियन का मैनेजमेंट के आपसी मन मुटाव और सांठगांठ का फल था। और इस तरह से मजदूरों के साथ उनकी दयनीय स्थिति का अनुचित लाभ उठाकर, यूनियन के प्रश्न को लेकर जो नौकरशाही लाभ उठा रही है सार्वजनिक क्षेत्र में, उसकी तरफ मुझे आशा है मंत्री महोदय जरूर ध्यान देंगे।

अन्त में एक बात और कहनी है। देश में भिक्षावृत्ति आज भी है। कलकत्ता में रिक्शा पुलर को देखकर शर्म से सिर झुक जाता है कि अब भी आदमी को आदमी खींचता है। इन सब बातों की ओर श्रम मंत्रालय को देखना पड़ेगा और देश की इन समस्याओं को निपटाना होगा हमारी श्रम नीति आज का जो वातावरण है, देश की जो स्थिति है, आज की जो मांग है, चेतना है, उसकी रोशनी में नये सिरे से पुर्ननियोजित होनी चाहिये और उसके लिये सरकारी मशीनरी का नवीनीकरण होना चाहिये।

आपने मुझे समय दिया उसके लिये धन्यवाद।

SHRI INDER J. MALHOTRA (Jammu): Mr. Chairman, Sir, this Ministry of Labour, Employment and Rehabilitation has to deal with complicated human problems: whether these problems are in the field of labour or they are problems of unemployment or problems of rehabilitation of refugees and resettlement of displaced persons. Most of my colleagues have up till now devoted their time towards the problems of manual labour. I would like to limit my observations only to rehabilitation problems.

As I said in the beginning, this Department, of Rehabilitation has to do very significant

important, humanitarian work and I would like to place my appreciation on the record that this Department, by and large, and fairly, has done a good job. We had refugees from West Pakistan and East Pakistan and also refugees from those enclave areas which have been transferred to Pakistan, and then the Tibetan refugees, and people from Ceylon and Burma, and now the Ministry should be prepared for another influx from East Africa also. Then in 1947 and in 1965, we had the problems of displaced persons in Punjab, Rajasthan and Jammu and Kashmir. Why I mention all these things is just to emphasise what varied problems this Department has to deal with.

Now, I would come to the existing problems of the displaced persons of 1947 and 1965 in Punjab and Jammu and Kashmir. As far as the problems of the displaced persons of 1965 are concerned, most of the people who were uprooted have been rehabilitated both in Punjab as well as in Jammu area in Chamb-Jaurian. I would like to congratulate the Central Government and the Rehabilitation Department on the excellent work they have done in both these areas.

During the Pakistani invasion in 1947 in Jammu and Kashmir, people came from the area which is now under occupation of Pakistan. Uptill now I am not aware of the policies of the Central Government for a permanent settlement with Pakistan to get back this area from Pakistan. But it is a fact that the people who came in 1947 did not receive a fair deal from the State Government and the Centre. Their basic problem is that they are not aware whether they will ever be able to go back to their original homes and whether their original properties will ever be restored to them. They say, 22 years is not a small period to know whether a particular family would go back to their original home or whether their claims will be settled, just as the claims of people who came from West Pakistan in 1947 have been settled and they have been rehabilitated. Now, these people do not demand immediate compensation or immediate settlement of their claims. They only demand that since 22 years have already passed, they cannot wait any longer because they will forget whatever memory they have about their properties which are now in that area which is under Pakistan occupation. They demand, let the State Government register their claims. There are only two possibilities. If fortunately that area is restored back to us, naturally we want these people to go back to their original homes and get back their original properties. I am sure by this time Pakistan has destroyed all traces of evidence about the properties of these people who have come over to this side in 1947. The only alternative now left is, let the State Government at the initiative and with the consent of the Centre register their claims, whatever the final outcome may be, whether these people have to be given compensation on a similar basis as people from West Pakistan were given or they are to be asked to go back to their homes, so that there may be some record available and unnecessary litigation can be avoided at that time.

It is a fact that keeping in view the plight of these people, the Central Government came to their rescue and gave them ex-gratia grants. The people who were living in urban areas were given Rs. 3500 and persons who were allotted land were given Rs. 1000 and asked to settle on that land. Rs. 2500 was deducted as cost of the land. Now the problem is, the land on which these people were resettled is mostly either Government land or evacuee land. In Jammu and Kashmir State if a local inhabitant is allotted government land, no price is charged from him ; it is allotted to him free of cost. Now the grievance of these people is that while the people who settled in the urban areas have got the full grant, these people were deprived of Rs. 2,500 which was deducted from them as the cost of the land.

I am aware that the Jammu and Kashmir Government have examined this case but they said that they will not be able to do anything without the help of the Centre. I am raising this point here because the Central Government directly comes into the picture as it was a party to the decision about the scale of allotment of land. At that time the Joint Rehabilitation Board consisted of the representatives of the army, Jammu and Kashmir State and the Central Ministry of Rehabilitation and that

[Shri Inder J. Malhotra]

Board decided the scale of land to be allotted to these persons. Firstly it was decided as 8 acres of abhi land and 12 acres of khuski land. Later on it was reduced to 4 acres of abhi land and 6 acres of khuski land. Even after this reduction sufficient land is not available to make this scale fully complete. These people rightly say : you promised us this scale after considering all the aspects, all the problems which the Central and State Government have to face ; now, if the government is not in a position to give us land, give us compensation in the form of cash. The State Government say that they would not be able to do anything without the help of the Central Government.

This is one of the important problems. I would not like to mention all the problems because some of them are very minor and there is not sufficient time at my disposal to go into the details. I would like to emphasize upon the Central Minister that these are significant problems which have been pending from 1947. Unfortunately, whoever comes as Chief Minister or prime Minister of Jammu and Kashmir always puts this problem in the shelf and never gives it the importance which is due to it. Recently, twice there had been agitation by these people. In order to avoid any further agitation in the future, I would urge upon the Central Rehabilitation Minister that he should personally get in touch with them and see that all the problems are sorted out as early as possible.

With these words, I support the Demands for Grants. I am happy that Shri Sanjivayya is now heading this Ministry, assisted by his able and enthusiastic colleague, Shri Bhagwat Jha Azad. I have got great hopes in both of them and I am confident that they will be kind enough to spare their time to look into the problems of the people of Jammu and Kashmir State.

**SHRI KIRUTTINAN (Sivaganja) : Mr. Chairman, Sir, I am very happy to participate in the debate on the demands for grants of the Ministry of Labour, Employment and Rehabilitation, for which the amount of approximately Rs. 30 crores and 70 lakhs has been asked. Though I commend the separate institutional set-up for labour welfare in the Central Government, I have to say that the labour problem is a State subject. If power are delegated to the State Governments, the State Labour Welfare Ministers will be able to settle the labour problems expeditiously.

AN HON. MEMBER : It should be a concurrent subject.

SHRI KIRUTTINAN : In a changed climate, the Labour Minister has assumed new responsibilities. I request the honourable Minister to review the problems of labour thoroughly and formulate good schemes for their welfare. There is need to bring amendments to the Industrial Disputes Act, if the Government want to make it a purposeful legislative measure. Now, the agreements arrived at through conciliation and negotiation cannot be implemented with statutory backing. It is very necessary to amend the Industrial Disputes Act so that the conciliation proceedings can be implemented with legal force.

Recently in Madras there was a conference of the Southern States Labour Welfare Ministers in which our Chief Minister and the leader of DMK party, Kalaignar, Karunanidhi has made some very good suggestions. I request the hon'ble Labour Minister to examine them earnestly. The National Labour Commission has recommended that Section 2 (a) of Industrial Disputes Act should be amended, by which the State Governments will be empowered to settle the disputes that arise in the public sector undertakings of Central Govrnment located in the States. In the wake of Industrial disputes, the law and order problem becomes a serious issue. Law and order is a State subject but the responsibility to resolve the industrial disputes rests on the Central Government. Till the disputes are settled amicably the State Government is very much concerned with the maintenance of law and order. I suggest that the Industrial Disputes Act should be so amen-

**The original speech was delivered in Tamil.

ded as to enable the State Governments to intervene and settle these disputes quickly before they take a worst turn disrupting the law and order in the State.

All of us are aware that the labour is being exploited by the political parties for their own ends. So far as DMK party is concerned, we have a scientific approach to labour problems. As expostulated by our Chief Minister, we will fight for our rights and at the same time extend our hands of friendship for establishing cordial relations. I take this opportunity to state categorically that we will not hesitate to launch a struggle, if necessary, for the realisation of the rights of labour and settling the labour disputes peacefully.

The Railways are an industrial undertaking and it is regrettable that the Railway Labour has not been brought under the purview of the Industrial Disputes Act. I would appeal to the hon. Minister that he should amend the Industrial Disputes Act in order to extend it to railway labour also.

The hon. Minister of Labour should not feel that the Employees Provident Fund scheme is meant only for particular industries. This scheme should cover all the industrial units and factories in our country.

The Employees Provident Funds Act and the scheme do not cover the labour employed in the public sector undertakings. I am sorry to state that the Central Government have not come forward to extend the provisions of the Act and the scheme to the labour engaged in their own Industrial units. The same is the case with Railway labour also. For the past 11 years the Railway Board and the Labour Ministry are negotiating and holding consultation about the feasibility of introducing the scheme in the Railways. I request the Minister to expedite its introducing in the Railways.

16 hrs.

Another very important issue has been raised by our Chief Minister. He has emphatically stressed the need for the Central Government to introduce necessary legislation in the Parliament to give effect to the suggestion that gratuity scheme should be initiated in all the units and factories in the country. I am sure that the hon'ble Minister will do the needful in the matter because it concerns with labour welfare.

I would like to suggest that State Labour welfare fund should be created in all the States. Tamil Nadu Government has introduced the scheme by allocating Rs. 5 lakhs. But it will not be possible to implement the scheme effectively with this amount. I demand that the Central Government should offer Rs. 5 lakhs or Rs. 10 lakhs as matching grant to the State Governments so that this labour welfare fund can be created in all the States.

Our Chief Minister as also the State Labour Welfare Minister have brought to the notice of the Central Minister some important issues regarding Employees State Insurance Corporation. Though this scheme was introduced in 1955, it is not being implemented properly. Except to the workers who got insured and became members of this Corporation, this Corporation do not extend the amenities to all their families. In 1967-68, the industrial workers contributed approximately Rs. 12.44 crores. The contribution from the employers was 13.64 crores. The total number of insured workers was 37.1 lakhs. It is really pitiable that all these people have not been able to derive full benefit from this organisation. But in a meeting held on 17-9-69 the Corporation decided to put a ceiling of 50 rupees on the medical benefits extended to an employee. They issued a regulation stating that any expenditure over and above this Rs. 50 per annum per employee should be borne by the State Government. The Tamil Nadu Government is in fact spending Rs. 61 per employee per annum. The State Government has to incur approximately Rs. 75 lakhs annually on this score. I make a fervent plea to the Central Government that they should get this ceiling of Rs. 50/- as fixed by the Corporation revoked. It is a heavy burden on the State exchequer. In this regard I would refer to another point also. Recently, in Coimbatore and Madurai two hospitals have been constructed under the scheme by the State Govern-

[Shri Kiruttinan]

ment. The State Government has to incur Rs. 36 lakhs annually to maintain these two hospitals. In addition, the State Government has already proceeded with the work at the estimated cost of Rs. 100 lakhs in the construction of buildings. Suddenly the Corporation instructed that the State Government should forthwith stop further construction. The State Government cannot now proceed with this work unless this order is revised.

In 1966, a committee appointed under the Chairmanship of Shri Pattabhi Raman, in their report stated that the State Governments were not adopting helpful attitude for the successful functioning of this Corporation; the required land for construction of building was also not made available by them. Smarting under that allegation, the Tamil Nadu Government acquired expeditiously the required acreage of land and schemes for construction of buildings were also drawn up speedily. Suddenly all this work has now been stopped by this Corporation. The labour has also contributed their share, but their requirement of medical benefit has not been met yet. If the situation worsens, I am afraid that there will be a revolution in Tamil Nadu and the responsibility to tackle it will be that of the State Government. The Central Government should ensure that the Tamil Nadu Government is not put in such a serious and embarrassing situation.

All of us are unanimously of the view that unemployment is a gigantic problem. It is high time that the Central Government formulate some worthwhile schemes to solve this menacing problem. As pointed out by my hon. friend Shri Xavier, the amount of Rs. 9 crores now being spent for developing Hindi could perhaps be more fruitfully spent in solving this unemployment problem. The retirement age originally was 55 years and at the time of Chinese war it was raised to 58 years. I do not know why it has not been brought back to 55 years. I am of the view that the retirement age should be 55 years.

All the vacancies that occur in the Government offices should be immediately communicated to the Employment Exchanges. We should see that the officers in high positions do not keep these posts unfilled till some of their own kith and kin suddenly spring from somewhere seeking jobs. The Employment Exchange Officer should be empowered to fill these vacancies directly. I understand there are any number of vacancies in the nationalised banks. Without allowing the agents of the banks to fill up these vacancies with men of their choice, these should be filled up through the Employment Exchanges.

In the matter of rehabilitation of refugees, the Central Government has not been much of a help to the State Government. For refugees from Pakistan the Central Government took energetic steps in the matter of giving compensation. I am sorry to state that the same degree of enthusiasm has not been shown in the case of refugees from Burma for getting their compensation claims sanctioned. How can I agree that the Burmese Government is friendly towards India, when they have not agreed to pay the compensation for the properties left by the refugees there? I would request the Central Government to take up the issue of compensation with the Burmese Government for the properties left by the refugees there and see that they get it quickly.

Recently, the Central Government has issued a directive to the State Governments that 25% of the loans—the loan amount runs into crores of rupees—which could not be recovered from the refugees should be borne by the State Government. The financial position of the State Government is known to the Minister and I say that this 25% should be borne by the Central Government. The loans which could not be recovered should also be written off completely.

A refugee is given Rs. 1250 and Rs. 2500 as loan for constructing houses in rural and urban areas respectively. This is quite inadequate. I request the Government that Rs. 5000 should be given for houses in urban areas and Rs. 2500 in rural areas.

Now, the refugees from Ceylon are disembarked at Dhanushkodi and then brought in the interior. The construction of Dhanush-

kodi Pier has been completed. In the last cyclone the railway line connecting Dhanushkodi and Pamban was washed away. It is very essential to relay the line if we want to bring these refugees into the country without heavy expenditure. I request the Minister of Labour to take up this matter with the Railway Minister at his personal level by writing a letter and see that through his good offices this railway line connecting Dhanushkodi and Pamban is reconstructed expeditiously. With these words I conclude.

श्री जी० वेंकटस्वामी (सिद्दिपेट) : सभापति महोदय, लेबर मिनिस्ट्री की डिमांडज पर मुझसे पहले कई माननीय सदस्यों ने अपने-अपने विचार प्रकट किये हैं। हमारे देश के मजदूरों की समस्याओं वगैरह के बारे में विचार करने के लिए बड़ी मुश्किल से एक नैशनल कमीशन आफ लेबर बिठाया गया था। उसकी रिपोर्ट भी आ चुकी है, मगर हमें अभी तक मालूम नहीं है कि गवर्नमेंट उसके सुझावों के बारे में क्या कर रही है। इस बारे में मतभेद हो सकता है। मगर यह बात कहां तक मुनासिब है कि इतने लाख रुपया उस कमीशन पर खर्च करने के बाद भी उसकी सिफारिशों पर कोई कार्यवाही न की जाये। मैं मंत्री महोदय से प्रार्थना करता हूं कि वह जल्द से जल्द उस कमीशन की रिकमेंडेशन्ज को इम्पलीमेंट करने की कोशिश करें।

16.10 hrs.

[SHRI VASUDEVAN NAIR *in the Chair*]

हमारे देश में बहुत सी इंडस्ट्रीज हैं। लेकिन कुछ इंडस्ट्रीज में आज भी वेज बोर्ड का नाम तक नहीं है। पहले जब श्री संजीवैया लेबर मिनिस्टर थे, तो कुछ वेज बोर्ड बने थे। मगर हाल ही में यह सुना गया है कि अब आईन्दा कोई वेज बोर्ड नहीं बनने वाला है। जब हमारे देश के मजदूरों की इतनी बुरी हालत है और जब आज भी कई फैक्टरियों में 75 रुपये से ज्यादा वेज नहीं दी जाती है, तो इस सूरत में वेज बोर्ड का बनाया जाना बहुत जरूरी है। अगर सरकार वेज बोर्ड बनाने का एलान नहीं करना चाहती है, तो कम से कम नैशनल कमीशन ने इस बारे में जो सुझाव दिये हैं, अगर सरकार इन पर अमल करने की कोशिश करे, तो मुनासिब होगा।

ऐसा लगता है कि हमारे पब्लिक सेक्टर के कर्ता-धर्ता आज भी ब्रिटिश जमाने की नीति पर चल रहे हैं। ब्रिटिशर्ज चले गये, मगर उनका दिमाग आज भी यहां पर काम कर रहा है। हमारी पब्लिक अंडरटेकिंग्ज के व्यवस्थापक आज भी वर्कर्ज को दबाने और उनके सम्बन्ध में डिवाइड एंड रूल की पालिसी पर चल रहे हैं। हैदराबाद में, रामचन्द्रपुरम में भारत हैवी इलैक्ट्रिकल्ज में लगभग छः हजार वर्कज और सिन्थेटिक ड्रग्ड, आई० डी० पी० एल०, में लगभग चार हजार वर्कर्ज काम करते हैं। इसके अलावा वहां और भी बहुत सी इंडस्ट्रीज हैं। उनके मैनेजमेंट्स में से शायद एक-आध अच्छा और प्रो-लेबर हो, लेकिन नब्बे परसेंट पब्लिक अंडरटेकिंग्ज के मैनेजमेंट्स की एन्टी-लेबर एक्टिविटीज हैं। वे चाहते हैं कि ट्रेड यूनियन मूवमेंट न हो, कोई यूनियन न बने और अगर कोई यूनियन बने, तो डिवाइड एंड रूल की पालिसी से उसको काम न करने दिया जाये। मैं समझता हूं कि जितना विक्टिमाइजेशन पब्लिक सेक्टर में है, उतना और कहीं नहीं है। मैं यह कहने के लिए तैयार हूं कि पब्लिक सेक्टर में जो विक्टिमाइजेशन होता है, वह प्राईवेट सेक्टर में भी नहीं होता है। मैं कई यूनियनों का प्रेजिडेंट हूं और मैं देखता आ रहा हूं कि काफी जगह ऐसा हो रहा है।

मैं समझता हूं कि सेंट्रल लेबर मिनिस्ट्री इस बारे में इफेक्टिव नहीं है। इसकी वजह यह मालूम होती है कि उसके हाथ में कुछ नहीं है ; जो कुछ है, वह स्टेट गवर्नमेंट्स के हाथ में है। जब कभी मजदूर तंग आकर

[श्री जी० वेंकटस्वामी]

स्ट्राइक पर जाते हैं, तो यहां के लेबर मिनिस्टर साफ कहते हैं कि यह तो स्टेट सबजेक्ट है। हम सोशलिज्म की बात करते हैं, मगर वर्कर्ज के लिए सोशलिज्म की बात कोई नहीं करता है।

आज स्टेट गवर्नमेंट और सेंट्रल गवर्नमेंट की इंडस्ट्रीज में और पब्लिक सेक्टर की हो अलग अलग इंडस्ट्रीज में वेजिज में बहुत डिस-पैरिटी है। उस डिसपैरिटी को खत्म करने के लिए लेबर मिनिस्ट्री ने आज तक कोई कदम नहीं उठाया है। उदाहरण के लिए भारत हैवी इलैक्ट्रिकल्ज और सिन्थेटिक ड्रग्ज, आई० डी० पी० एल० की वेजिज में 35 रुपये का डिफरेंस है। जब मजदूर इस डिसपैरिटी को खत्म करवाने के लिए आन्दोलन करते हैं, तो सरकार की तरफ से कहा जाता है कि यह स्टेट सब्जेक्ट है। इसलिए यह जरूरी है कि मंत्री महोदय कोई तरीका निकालें कि देश में कम से कम पब्लिक सेक्टर में काम करने वाले मजदूरों का स्केल आफ वेज एक हो जाये। और उन लोगों को इस झगड़े में नहीं आना चाहिए। मैं बड़े अफसोस के साथ बताना यह चाहता हू कि मैं काफी दिनों से इस पार्लिया-मेंट के अन्दर चिल्ला रहा हूं, चीख रहा हू कि हैदराबाद में आज 46 दिन हो गए हैं स्ट्राइक को चलते हुए और सेंट परसेंट स्ट्राइक है 46 दिनों से। मैं समझता हूं कि हिन्दुस्तान में हो सकता है कि इसका नम्बर दूसरा लगे। इतनी लम्बी इतनी बड़ी स्ट्राइक वहां पर चल रही है और वहां पर वहां की लेबर मिनिस्ट्री कुछ नहीं कर रही है। हम आए यहां पर सेंट्रल लेबर मिनिस्टर के पास। उन्होंने साफ यह कह दिया कि यह स्टेट सबजेक्ट है। हमने फिर पुकार की कि नहीं साहब आप भी इसमें आते हैं। यह गवर्नमेंट आफ इंडिया की पब्लिक अंडरटेकिंग में ढाई करोड़ रुपये का नुकसान हुआ है तो आज आप सेंट्रल लेबर मिनिस्टर हैं, इसको आपको टेक अप करना चाहिये और मीटिंग बुलानी चाहिए, कंसर्न्ड मिनिस्टर्ज की मीटिंग बुलानी चाहिए। तब उन्होंने मिनिस्टरों से बात करने की कोशिश की, वहां के आफिशियल्स से भी बात करने की कोशिश की। मैंने सुना है कि आफिशियल्स ने कह दिया है कि साहब, इसमें स्टेट पालिटिक्स है। आप मेहरबानी करके इंटरफियर मत कीजिए। स्टेट पालिटिक्स कौन खेल रहा है? पब्लिक सेक्टर के आफिशियल्स खेल रहे हैं। स्टेट पालिटिक्स इसमें क्या है? वहां जब 25 रुपये देने का वादा किया गया है, 35 रुपये का डिफरेंस है, हमने कहा कि 5 कम दो हैवी एलेक्ट्रिकल और अदर पब्लिक सेक्टर अंडरटेकिंग्ज से, कोई परवाह नहीं। लेकिन वह नहीं मानते हैं। वहां का चेयरमैन चाहता है कि यह यूनियन क्रश हो जाय चाहे पांच करोड़ का नुकसान हो जाय या दस करोड़ का नुकसान हो जाय। मगर हमतो मानने वाले नहीं हैं। हम तो इसको क्रश करके बैठेंगे। यह एटीट्युड हमारे पब्लिक अंडरटेकिंग के आफिशियल्स का है। तो मैं लेबर मिनिस्टर से कहना चाहता हूं कि क्या यह सही है? क्या यह सोशलिज्म का नारा सही है? अगर सही है तो वहां साढ़े तीन हजार मजदूर और उनके डिपेंडेंट मिल कर 15 हजार हो जाते हैं, यह लोग 46 दिन से स्ट्राइक पर हैं। क्या हमारा सोशलिज्म यही बताता है कि गवर्नमेंट की पब्लिक अंडरटेकिंग होने पर भी मसला टस स मस न हो? मैं आखिर में कह देना चाहता हूं कि, यूनियन का प्रेसीडेंट होने की हैसियत से नहीं, बल्कि पार्लियामेंट मेम्बर होने की हैसियत से और प्रेसीडेंट की हैसियत से मैं यह डिसाइड कर चुका हूं, 46 दिन तक साढ़े तीन हजार मजदूर और उनके डिपेंडेंट एड़ियां घिसते रहें और वहां का चेयरमैन सूरत झुका कर वह आवें तब उन्हें लेना चाहता है, उसके पहले नहीं लेना चाहता है, तो इससे

बेहतर मैं यह समझता हूं कि इस रूलिंग कांग्रेस में रहकर, मैं इसको छोड़ने वाला नहीं हूं, पर मैं एक दिन और देखूंगा और परसों प्राइम मिनिस्टर के घर के सामने जाकर बैठूंगा, देखूंगा किस तरह से यह सेटिलमेंट नहीं होता है। क्या मजाक है यह ? सोशलिज्म का गाना गाते हैं और मजदूरों को कुचलना चाहते हैं। मजदूर मांग करते हैं, कोई अजनबी मांग नहीं है, दूसरी अंडरटेकिंग्स में जितना दे रहे हो उससे पांच कम दो, वह कोई ज्यादा नहीं मांग रहे हैं लेकिन चेयरमैन पालिटिक्स लाता है और पालिटिक्स लाकर मजदूरों को कुचलना चाहता है। तो यह जुल्म की बात है। बहुत आश्चर्य की बात है और मैंने जिस तरह से एलान किया है, इससे पहले मैं बैठना चाहता था। लेकिन हमारे संजीवैया जी ने कहा कि इतना बड़ा ऐक्शन आप मत लीजिए। आप ठहर जाइए। मैं उनके कहने पर दस दिन तक ठहरा रहा। आज दस दिन हो गए। .....(व्यवधान).....

एक बात और कह कर मैं समाप्त करता हूं। फेमिली पेंशन के बारे में कुछ कहना चाहता हूं। लाखों मजदूर हमारे देश में काम करते हैं। बजट में फेमिली पेंशन के बारे में एनाउंसमेंट किया गया है। मगर मैं नहीं समझता कि यह भी वैसा ही नारा है जैसा दूसरे नारे कई लग चुके हैं। मेरी ख्वाहिश है संजीवैया साहब से कि वह इसके ऊपर ध्यान देंगे और जल्दी से जल्दी अमल करने की कोशिश करेंगे।

ई० एस० आई० की स्कीम के अन्दर लाखों रुपया मजदूरों का लिया जा रहा है और वह वहां जाते हैं डिस्पेंसरी में तो कह देते हैं, दवा नहीं है। कौन जिम्मेदार है इसके लिए ? सेंट्रल गवर्नमेंट ने ऐक्ट बनाया है। एक-एक स्टेट से पचास-पचास हजार रुपया लिया है। आन्ध्र से पचास हजार रुपया लिया है। और जहां मजदूर अपना कांट्रिब्यूशन देते हैं ई० एस० आई० को वहां वह जाते हैं तो कह दिया जाता हैं, दवा नहीं है, इंजेक्शन नहीं है तो मुझे लगता है कि ऐसी स्कीम को चलाने के बजाय बेहतर है आप यह एलान कर दें कि हम बन्द करते हैं। अगर चलाना है तो ठीक तरह से चलाइए ताकि मजदूरों को दवा मिल सके।

अब कांस्ट्रक्शन लेबर है। कांस्ट्रक्शन लेबर हमारे देश में जानवरों से बदतर है। मुझसे पहले के एक दोस्त ने कहा है, हमारे हैदराबाद की एक मिसाल में आपको देता हूं, डिस्ट्रिक्ट महबूबनगर आन्ध्र में है, वहां से लाखों मजदूरों को सारे हिन्दुस्तान में ले जाते हैं। जैसे जानवरों का कांट्रेक्ट होता है, उसी तरह से उनका कांट्रेक्ट किया जाता है, उनको खरीदा जाता है। कांट्रैक्टर हजारों रुपये देता है बीच वालों की ओर ले जाता है। उनका खाना देखेंगे तो बहुत बुरी तरह से खाना दिया जाता है। तो मेरा कहने का मतलब यह है कि कांस्ट्रक्शन लेबर के लिए कुछ सोचना चाहिए। कोई बड़ा डैम बना, नागार्जुन सागर डैम बना, पचास हजार मजदूर मिलकर बनाए, डैम खत्म हो गया, सब घर को वापस कर दिए गए। इन लोगों की रक्षा के लिए हमारी सेंट्रल लेबर मिनिस्ट्री को कुछ न कुछ तो करना चाहिए। आज हमारे मजदूर जो फैक्ट्रीज में आते हैं उनको सारे के सारे प्रिविलेजेज मिल जाते हैं। मगर कांस्ट्रक्शन लेबर जो 18-20 लाख है उसके लिए कुछ होना चाहिए।

इन चन्द अल्फाज के साथ में दोबारा सिंथेटिक फैक्ट्री की 46 दिन की स्ट्राइक जो चल रही है उस बारे में लेबर मंत्री जी को अपनी ओर से यह साफ करना चाहता हूं कि आपकी सेंट्रल लेबर मिनिस्ट्री की भी

[श्री जी० वेंकटस्वामी]

जिम्मेदारी है, आप हट नहीं सकते उससे। आप कंसर्न्ड मिनिस्टर्स को बुलाइए और कल कुछ न कुछ तस्फिया कीजिए, वरना मैं जाकर परसों से श्रीमती इंदिरा गांधी के घर के सामने हंगर स्ट्राइक शुरू कर रहा हूं।

SHRI J. M. BISWAS (Bankaura): This is the Lenin Centenary year and I am very happy to congratulate Government on observing it. At the same time, I would like to remind them that by observing this centenary, Government or their Ministers cannot substantiate their affection, love and sympathy for the working class for whom Lenin sacrificed his life.

Within the very short time at my disposal, I want to highlight some points which are very important. The questions of arbitration, Pay Commission and Wage Boards are everywhere. But I want to point out what has happened to the Wage Board on Sugar, Road Transport and Electricity. Four years after being set up, the Wage Board comes out with certain recommendations. By that time, the workers by their own struggle have got far more than what the Wage Board has recommended. This will show how bogus the whole thing has turned out to be. Workers are not going to be benefited by such Wage Boards, Pay Commissions or arbitration machinery. When the Wage Boards were set up, they go through the problems of the workers. But these are not unknown; it is known to everyone what the problems are. About the Central Government employees, an announcement has been made that a Pay Commission will soon be appointed. But I fail to understand what a Pay Commission can do. At best, it can only recommend a need-based minimum, and leave the other matters to bipartite discussions in between the labour and management. In the 15th Indian Labour Conference in 1957 the norms were laid down and the only duty of the Pay Commission is to be to quantify these norms and nothing else. I demand of the Government to leave the slogans of Pay Commission and Wage Board which they are bringing in to evade problems of the working people. The Pay Commission may fix the need-based minimum wage by bipartite meetings between the management and the workers the scales of pay should be decided.

My complaint is not against the private employers alone but it is against the Government also. I believe the Government is depriving its labour to the maximum. The total emoluments paid by the engineering industry at Bombay comes to Rs. 245. In Jamshedpur it is Rs. 200. In Bangalore the engineering industry pays a total emolument of Rs. 185. In Calcutta the large units pay Rs. 190 and the small units Rs. 160. I can give you detailed particulars. Everywhere you will find that the total emoluments for the lowest worker is between Rs. 180 and Rs. 200, but in the railways the total emoluments of the lowest employee is Rs. 141. It is a matter of shame. It is the biggest industry, a vital industry giving a fat amount to the public exchequer, and in that industry as also in other Central Government establishments, it is the lowest that the Government is paying to its staff. Therefore, I demand, that if the Government cannot immediately pay the need-based minimum wage according the agreement reached in the tripartite meeting of the 15th Indian Labour Conference, they should pay at least what the private sector industries are paying to their workers.

I have heard the speech of my hon. friend Shri Umanath. I agree with him on one point, about the recognition of trade unions. I do not want to go into details, but the Government's attitude is very partisan. In the Bhilai steel plant the INTUC union of my hon. friend Shri K. N. Pandey has not been submitting its annual returns for the last three years, but the recognition and registration of that union has not been touched. If it had been the AITUC, HMS or UTUC, the story would have been different. I quite agree that recognition should be given to the trade unions on the basis of referendum by the workers. If the majority of the workers by secret ballot want some union to be recognised, Mr. Sanjivayya or Mr. Azad has no business to intervene and to poke his nose.

SHRI D. SANJIVAYYA : Our noses are very short, not so long as to poke into them.

SHRI J. M. BISWAS : I would like to say that the workers of this country are undergoing a severe crisis. Some people are using very sympathetic words towards the working people, but in practice they are doing great harm to the working class. A telegram was received by me yesterday from Shri Kalyan Roy, Member of the Rajya Sabha, which reads :

> "Armed mob led by CPM attacked Laskar Bandh Colliery near Durgapur bombs and killed Powhiri Singh CPI supporter today stop similar attacks by CPM on workers of Karanani Nimcha and other coalmines in Raniganj Police Station stop—"
>
> "CPM getting support from top police officers of Asansol Sub-Division. Stop. Situation serious Intervention requested Kalyan Roy, MP."

I want to put this question to those friends. They talk very big about the working people ; they talk very big about Lenin. I want to ask them : by killing a worker by another worker, how far are they serving the cause of the working people ? How far are they serving the cause of the working people by splitting the workers' trade union ? Everybody in this country knows that the AITUC is the only organisation which has got the sanction of the majority of the working class, the working people, of this country. Is that organisation going to be split only to fulfil the political ends of certain political parties ? I want to put it to them with all the emphasis at my command that they must think twice. By talking about the workers, they cannot defend the working people. Similarly, by splitting the trade union of the workers, they cannot make themselves friends among the working people. If they think deeply, they will realise that they are acting inimically to the cause of the working people.

At the same time, I would like to point out a very serious thing. If a Minister makes a commitment in this House, we take it that the thing is done. Now a, Minister, and not only a Minister but no less a person than Shri Jagjiwan Ram, who is the President of the Congress (R), made an announcement in this House, on the floor of this Lok Sabha, that in connection with the Jamshedpur strike nobody would be victimised in any shape. But I wish to point out that it is a matter of shame that Tata has flouted the orders, and 22 people have been removed from their service. It is up to the Congress (R) party, the ruling party, to save the face of Shri Jagjiwan Ram. Unless the Government has confidence and unless it relies on the working class, it will not get courage to fight out Tatas, who have flouted the Government orders. The Government have failed to fulfil their commitment made in this regard. It is not only the question of commitment not having been fulfilled the working class as a whole will lose faith in the Government, if such assurances .... (*Interruption*). They will have to choose, the Government will have to choose between Tata and the workers.

My hon. friend on the other side said that by giving the slogan of socialism, they want to prove that they are socialists. I say that they will have to prove it by implementing it in practice. I know why Mr. Giri resigned as Labour Minister. Everybody knows. So, I say that anti-labour policy pursued by this Government should be changed. They are talking of collective bargaining.

MR. CHAIRMAN : The hon. Member's time is up.

SHRI J. M. BISWAS : I have taken only seven minutes. I have 12 minutes.

MR. CHAIRMAN : You have two minutes more.

SHRI J. M. BISWAS : I shall finish soon. They are talking of collective bargaining, and at the same time, they are bringing in adjudication to ban strikes.

Now, regarding casual labour and contract labour working in the railways, some hon. Members have already spoken about this aspect. I want to say that in the railways,

[Shri J. M. Biswas]

2,20,000 daily rated workers have been working as casual and contract labour. This Labour Ministry cannot compel the Railway Ministry to implement the labour laws, if they cannot force the Railway Ministry to adhere to its instructions, to implement the Industrial Disputes Act,— I would request the Labour Minister to leave the Ministry. Either he should leave it or he should get the labour laws implemented. If any Ministry is not adhering to the instructions and is not implementing the labour laws in his department, he should face the dire consequences.

How is the casual labour working? They are working more than the permanent labour. But unfortunately they are not given the simple benefit of the authorised scales of pay. They are neither given that benefit nor are they covered by the Employees Provident Fund Act of 1952. They are not given the benefit of the Railway Provident Fund Scheme. They do not get the railway medical facilities either. Before I conclude, I would like to point out that on the 20th I addressed a meeting at the Keventers. Not only Members of Parliament but Ministers and their children are fond of Keventers ice cream. Unfortunately, in this organisation which is owned by Dalmia, out of 500 workers, 168 permanent workers and 60 temporary workers have been served with notice of retrenchment. They submitted a memorandum to Mr. Sanjivayya, but I do not know what has been the fate of that memorandum. I told them, in Delhi, within a furlong from Parliament and from Mr. Sanjivayya's house, if these 168 permanent and 60 temporary workers are going to lose their jobs and the bread is going to be snatched away from their children, we will see that no Minister and their children are allowed to live peacefully and happily. Sir, they are creating the Naxalities by the policy of the Government. In the Executive Committee of the Congress Party, they are thinking much about the Naxalites. Who are creating Naxalites? It is the anti-labour policy of the Government which is creating Naxalites. If these 228 workers are out of job, what else would they do? They will all become Naxalites. For that, your Government and the Labour Ministry will be responsible and none else.

With these words, I issue a warning to Government. Let them take up the case of Keventers workers. Let them persuade Dalmia. It is no good submitting before Dalmias, Birlas or Tatas. You go ahead and carry on. The people are behind you. When the clarion call was given by the Prime Minister, people responded to it. The people are with you. In Kerala, the Ruling Congress has won one seat in the bye-election recently. Don't submit to Dalmias, Tatas and Birlas. Look to the interest of the working class. Do something for the working class.

SHRI S. M. BANERJEE: For the past two days, 70,000 workers of Birla Mills are on strike protesting against the shifting of the offices from Calcutta. While replying, the Minister may kindly touch upon that.

MR. CHAIRMAN: The Minister, Mr. Bhagwat Jha Azad, will be speaking at 5 O'clock. You be present at that time.

SHRI S. M. BANERJEE: I may not be here at that time. That is why I have made this request.

श्रीमती सावित्री श्याम (आंवला) : अध्यक्ष महोदय, जब मैं इस सदन में श्रम और श्रमिकों के सम्बन्ध में कुछ कहना चाहती हूं तो मेरा दिल, दिमाग और मेरी आत्मा देश के उन करोड़ों मजदूरों तक जाती है जो सारे देश में खेतों में काम कर रहे हैं, देश के उन करोड़ों मजदूरों के पास पहुंचती है जोकि चाय बागानों में और कोयला खानों में काम कर रहे हैं और एक नरक का जीवन व्यतीत कर रहे हैं। इसमें कोई सन्देह नहीं कि उनके लिए कानून बने हैं, और श्रम के कानून बने हैं लेकिन मैं आज कह सकती हूं कि कभी उन कानूनों को देखें, ईस्ट इंडिया कम्पनी के बनाये हुए रूल्स ऐंड रेगुलेशन्स के अनुसार वहां पर काम हो रहा है। आजादी के बाद जो कानून बने उनमें से यदि एक को भी मूल्यांकन किया जाता, एक की भी

छानबीन की जाती तो आप समझते और इस नतीजे पर पहुंचते कि संविधान की धाराओं के अन्तर्गत मजदूरों को जो सुरक्षा मिली हुई है उसकी कोई भी छाप उनमें नहीं है। हम सभी ने मिलकर जो समाजवाद की घोषणा की है उसकी कोई भी छाप उनमें नहीं है। उनकी धाराओं, उपधाराओं और उसके अन्तर्गत बने हुए नियमों में जो सुरक्षा प्रदान की गई है वह सरकार को, सरकार के अफसरान को प्रदान की गई है जोकि उनके अन्दर भरे पड़े हैं या उन उद्योगपतियों को सुरक्षा प्रदान की गई है जिनके नीचे कि वे बेचारे काम करते हैं, जिनके संस्थानों में वे काम करते हैं।

समाजवाद के ऊपर बहुत कुछ कहा गया। आज असमानता किस में है? असमानता के स्तर पर कौन है? आज बेचारा मजदूर दबा हुआ है, पिछड़ा हुआ है। अगर इस देश में उसके लिए कुछ नहीं है तो फिर केवल समाजवाद की दुहाई देने से समाजवाद आना असम्भव है। मैं मानती हूं कि पंचवर्षीय योजनाओं के लागू होने से इस देश की धन दौलत बढ़ी है लेकिन जिस प्रकार से हमारे देश की अर्थ-व्यवस्था को कोई दिशा नहीं दी गई उसी प्रकार से हमारे देश की क्या श्रम नीति हो, उस पर कोई प्रकाश नहीं डाला गया। आज तक यह निश्चय नहीं हुआ कि श्रम की परिभाषा क्या होगी, श्रम का क्लासिफिकेशन क्या होगा? श्रम का इस देश की उत्पादकता में कितना अंश और कितना महत्व होगा? बड़े जोश के साथ नेशनल लेबर कमीशन की स्थापना हुई और उसने अपनी रिपोर्ट पेश की। तीन साल में 35 लाख रुपया खर्च करने के बाद पांच सौ पृष्ठों का लगभग तीन सौ रिकमेन्डेशन्स के साथ में प्रतिवेदन उपस्थित किया गया। उसके चेयरमैन एक न्यायाधीश थे। वे बहुत योग्य और निष्पक्ष व्यक्ति थे—इसमें कोई दो रायें नहीं हो सकती हैं। लेकिन उस प्रतिवेदन को देखने के बाद निराशा हुई। हरएक प्रगतिशील व्यक्ति जिसे जरा भी मजदूरों के साथ कुछ लगाव है, उसको निराशा हुई। मुझे मालूम नहीं श्री काशीनाथ पाण्डेय जी को निराशा हुई या नहीं, वे हमारे प्रान्त के लेबर लीडर हैं। लेकिन जरा भी जिसमें प्रगतिशीलता है उसे उस प्रतिवेदन को देखकर बहुत निराशा हुई। कमीशन ने अपना एक जुडीशियल तरीका अख्तियार किया। वादी, प्रतिवादी की तरह से लोगों के एविडेन्स लिए और निष्पक्ष रूप से अपने फैसले दिए। परन्तु आज का मजदूर न्याय नहीं चाहता, आज का मजदूर फैसला नहीं चाहता बल्कि आज का मजदूर अपना हक चाहता है, अपने बुनियादी अधिकार चाहता है जोकि उसको आजादी के युग में भी नहीं मिले और जोकि उसे मिलने ही चाहिए। आपने उसको राजनीतिक अधिकार दिये लेकिन आर्थिक अधिकारों से उसे वंचित रखा, बहुत दूर रखा। राष्ट्रीय श्रम आयोग की जो मुख्य सिफारिशें थीं जिन्हें सारी की सारी उन्होंने स्वीकार किया परन्तु उनपर भी अपना खुला स्पष्टीकरण नहीं रखा। मिसाल के तौर पर श्रम संगठनों का क्या महत्व है। मैं समझती हूं कि देश के अन्दर श्रम संगठनों ने बहुत कुछ काम किया है। मजदूरों के अन्दर आज जो चेतना और जागृति पैदा हुई है वह इन मजदूर संगठनों का ही फल है। यद्यपि कभी-कभी उन मजदूर संगठनों ने राजनीतिक हथकंडे भी अपनाये हैं, कभी-कभी मजदूरों को नाराज भी किया है और उद्योगपतियों का साथ भी दिया है लेकिन फिर भी मैं कह सकती हूं कि श्रम संगठनों का बहुत कुछ योगदान रहा है। परन्तु इस पर श्रम आयोग ने कोई टिप्पणी नहीं की है। इसी तरह से सारे देश के कानूनों और नियमों में एकरूपता होनी चाहिए क्योंकि आज देश में हर जिले और हर जगह पर दो सेक्टर—पब्लिक सेक्टर और प्राइवेट सेक्टर काम कर

[श्रीमती सावित्री श्याम]

रहे हैं और वहां पर मजदूरों में त्राहि-त्राहि मची हुई है—आप उसको देखिये और सुनिये। इसी प्रकार से एक और सिफारिश कितनी दकियानूसी और प्रतिक्रियावादी है, अनिवार्य सेवा के नाम पर कि मजदूर स्ट्राइक, हड़ताल नहीं कर सकते। कौन इसको स्वीकार करेगा? कौन इस अधिकार को छिनवाने के लिये तैयार होगा? आप देश का नक्शा बनाने के लिए, श्रमिकों की बुनियाद पर इस देश की अर्थ-व्यवस्था को सुधारने के लिए उसके इस बुनियादी अधिकार को लेना चाहते हैं जोकि उनके जीवन और मरण का प्रश्न है। मैं इस बात को मानती हूं कि बंगाल में जो अगस्त में हड़ताल हुई उससे जूट मिलों में 8 करोड़ का नुकसान हुआ, 16 दिन की जो हड़ताल चाय बागानों में हुई उससे 4.8 करोड़ का नुकसान हुआ और 9 करोड़ का फारेन एक्सचेंज का नुकसान हुआ, हमारा एक्सपोर्ट भी रुका। लेकिन फिर भी मैं पूछती हूं क्या आप इस सिफारिश को मानेंगे? आप एक बड़े लेबर लीडर हैं, मैं जानना चाहती हूं कि कौन आज इस बात की हिम्मत करेगा कि मजदूरों के इस बुनियादी अधिकार को छीन लिया जाये। मेरा कहने का अभिप्राय यह है कि जो प्रतिवेदन की सिफारिशें हैं उन पर जहां आप कैबिनेट में डिस्कशन करें, कंसल्टेटिव कमेटी के स्तर पर उनको लायें वहां उनको पूरी पब्लिसिटी दी जाये तथा इस सदन में और बाहर बड़े-बड़े लेबर लीडर हैं उनकी राय ली जाये कि क्या होना चाहिए, क्या नहीं होना चाहिए। यह प्रतिवेदन वाईंडिंग नहीं है बल्कि उसकी रिकमेंडेशन्स एडवाइजरी नेचर की हैं। उसकी सिफारिशें एडवाइजरी नेचर की हैं इसी तरह से इस प्रतिवेदन ने एग्रीकल्चर सेक्टर पर कोई प्रकाश नहीं डाला। खेतों के अन्दर काफी मजदूर काम करते हैं, 59.4 मिलियन औरतें और आदमी मिलाकर खेतों में काम कर रहे हैं। 31.4 प्रतिशत मजदूर खेतों के काम में लगे हुए हैं जो आर्गेनाइज्ड नहीं हैं। देश के जितने लेबर लीडर हैं वे अपने को फैक्ट्रियों के मजदूरों तक, जो शहरों में हैं, सीमित रखते है। लेकिन गांवों में खेतिहर मजदूर, जो बिल्कुल आर्गेनाइज्ड नहीं है, उनकी तरफ कोई ध्यान नहीं देता। मैं मंत्री महोदय को उन श्रेणियों का उदाहरण देती हूं जिनमें हरिजन हैं, माननीय जगजीवन राम जी की वर्षगांठ के अवसर पर अपनी शुभकामनायें पेश करते हुए मैंने उन मजदूरों की कहानी उनको पेश की थी। मैं अपने क्षेत्र की मिसाल देना चाहती हूं कि मेरे यहां आज भी आठ आना पुरुष, चार आना औरत और दो आना प्रति बच्चे को मजदूरी मिल रही है। उससे बेगार ली जा रही है, उनको पुलिस के हवाले किया जा रहा है और इतना भी नहीं उसकी बहन बेटियों की भी इज्जत सुरक्षित नहीं है।

माननीय मंत्री जी ने इस विभाग की बागडोर अपने हाथ में ली है, देश आपसे कुछ आशा रखता है। इस देश में बहुत बड़े-बड़े हरिजन लीडर हुए जिन पर देश को नाज है, लेकिन हरिजन मजदूरों की शक्ल बदलने में और उनकी स्थिति सुधारने में बहुत कम योग आपका रहा है। मेरा सुझाव है कि लेबर कमीशन की सिफारिशों के आधार पर आप नियम और कानून बनाइये जो सबके लिये समान रूप से लागू हों। आप 31.4 प्रतिशत मजदूरों को जो खेतों में काम करते हैं इग्नोर नहीं कर सकते। उनके लिये आपको कुछ न कुछ करना होगा। मजदूर न्याय नहीं चाहता, इन्साफ नहीं चाहता, बल्कि वह अपना हक चाहता है। और यदि उसको उसका हक नहीं मिला तो वह दिन दूर नहीं है जब वह अपनी किस्मत का फैसला खुद कर लेगा और उसके लिये आपके भरोसे बैठा नहीं रहेगा, और आपकी किस्मत का फैसला भी करेगा।

हर चीज को सेन्ट्रेलाइज करके इंडिसिप्लिन के नाम से आप मजदूरों में फैली हुई बेचैनी को दबा नहीं सकते, उसके फस्ट्रेशन को मिटा नहीं सकते। उसके दिल में जो दर्द है उसको मिटाने के लिये आपके पास दवा होनी चाहिये।

महिला मजदूरों के विषय में भी मैं एक शब्द कहना चाहती हूं। इस देश के अन्दर महिला मजदूरों की संख्या बहुत बड़ी है, और आज उनकी संख्या 59.4 मिलियन है। इतनी महिलायें काम कर रही हैं, कुछ खेतों में काम कर रही हैं और कुछ उद्योगों में, चाहे वह सार्वजनिक क्षेत्र या निजी क्षेत्र का उद्योग हो। 1951 में उनकी संख्या 28 मिलियन थी जो 1961 में जाकर 32 मिलियन हो गई, और गृह मंत्रालय की एक रिपोर्ट के अनुसार अब से 10 वर्ष बाद यह 53 मिलियन होने वाली है। महिलाओं की जो दशा फैक्ट्रियों के अन्दर है उस पर आज तक कोई विचार नहीं किया गया है। लगभग सभी फैक्ट्रियों में महिलाओं को परमानेंट नहीं किया गया, कैजुअल लेबर के नाम से उनको काम दिया जाता है और जो मैटरनिटी लीव आदि के बेनिफिट उनको मिलने चाहिये थे वह नहीं मिल पाते। यह सही है कि जितनी श्रम महिलायें 1961 में थीं उससे आज कम नहीं हुई, क्योंकि आज शिक्षा बढ़ी है और दूसरी जगहों पर उनको काम मिला, पर जूट, टैक्सटाइल, और टुबैको इंडस्ट्री में उनके लिये दरवाजे बन्द हो गये यह कहकर कि इनको टेक्नीकल ज्ञान नहीं है। मैकेनाइजेशन, रेशनेलाइजेशन ने उन श्रमिक महिलाओं के लिये वह दरवाजे बन्द कर दिये क्योंकि उनके पास उस तरह की शिक्षा नहीं है।

आज जो महिलाओं की शिक्षा बढ़ रही है उसके अन्दर प्लानिंग होनी चाहिये कि किस प्रकार की उनकी शिक्षा हो। आज का जमाना ऐसा नहीं है कि परिवार को एक आदमी चला सके। आज तो सबको काम मिलना चाहिये और सबके काम करने से ही देश आगे बढ़ेगा। महिलाओं का जो आर्थिक और राजनीतिक दृष्टि से शोषण हुआ है वह बन्द होना चाहिये जितने भी हल्के काम हैं वे महिलाओं को देने चाहियें। इस प्रकार की एक प्लानिंग होनी चाहिये ताकि उसके अनुसार उनको शिक्षा दी जाय।

डा० मैत्रीय बोस, जो आई० एन० टी० यू० सी० की प्रेसीडेंट हैं, उनकी अध्यक्षता में वर्कर महिलाओं के लिये एक कमीशन बनना चाहिये जो यह निश्चय करे कि महिलाओं की किस प्रकार की शिक्षा होनी चाहिये, किस प्रकार के उनको काम मिलने चाहियें, किस-किस इंडस्ट्रीज में उनको काम दिया जा सकता है। आज समय नहीं है कि आप किसी पर डौमीनेशन करके किसी एक तबके को दबा सकें और उसके ऊपर लाभ उठा सकें। समय इसकी इजाजत नहीं दे सकता।

इन शब्दों के साथ मैं श्रम मंत्रालय की मांगों का समर्थन करती हूं।

श्री देवेन सेन (आसनसोल) : मान्यवर, किसी मुल्क की सरकार की श्रम नीति तीन भूलभूत आधारों पर बनतीं है। (1) प्रोग्रेसिव रीयल वेज, (2) राइट टु स्ट्राइक, और (3) राइट टु रिकग्नीशन।

मैं मंत्री महोदय से पूछना चाहूंगा कि भारत सरकार का इन तीन बातों के बारे में क्या कहना है? मैं देखता हूं कि रीयल वेज भारत में लगातार घट रहा है। जो आंकड़े हमारे पास हैं 1966-67 तक उसके अनुसार रीयल वेज का सूचकांक घटते-घटते 105 और 107 से घटते-घटते 91 में आ गया। तो मैं पूछता हूं कि लेबर डिपार्टमेंट की क्या जरूरत है। यह जो नेशनल कमीशन आन लेबर ने

[श्री देवेन सेन]

300 सिफारिशें कीं क्या उसमें इन तीन बुनियादी बातों का स्पष्टीकरण आया, इन तीन बुनियादी बातों को माना गया। मैं कहता हूं कि 300 सिफारिशों में यह तीन टुकड़े दिये हैं? इसलिये नेशनल कमीशन की सिफारिश हम लोग मंजूर नहीं कर सकते। मैं कहना चाहता हूं कि जो पौइन्ट नेशनल कमीशन के सामने था—नेशनल मिनिमम वेज, नीड बेस्ड मिनिमम वेज, इन दोनों के खिलाफ नेशनल कमीशन ने राय दी। मैं कहता हूं कि यह मजदूरों के स्वार्थ के खिलाफ नेशनल कमीशन का फैसला हुआ है। अगर सरकार को कोई दूसरी बात कहनी है जो नेशनल कमीशन की सिफारिश में नहीं है तो कहे। नहीं तो उनकी भी नीति मैं कहूंगा मजदूर स्वार्थ के खिलाफ है।

सरकार ने कहा है कि नीड बेस्ड मिनिमम वेज नया पे कमीशन देखेगा, वहां पर उसका फैसला होगा। लेकिन मैं कहना चाहता हूं कि उसमें यह भी नुक्ताचीनी लगा दी गयी कि कैपेसिटी टु पे पर विचार करना पड़ेगा। अगर कैपैसिटी टु पे पर विचार करना हो तो मैं समझता हूं कि हिन्दुस्तान में कभी भी नीड बेस्ड मिनिमम वेज देने की गुंजाइश नहीं होगी। इस लिये नीड बेस्ड मिनिमम वेज के लिये कपैसिटी टु पे नहीं होना चाहिये क्योंकि आप के नेशनल कमिशन आफ लेबर ने कहा है कि :

"The net effect of the operations of the industrial disputes machinery on wages of factory workers has been...."

यह नेशनल कमिशन आफ लेबर का कहना है कि 1965 में जो लोएस्ट केटेगरी आफ वर्कर था उसकी तलब वह भी नहीं थी जो वह 1952 में पाता था। यह भी कहा गया नेशनल कमिशन आफ लेबर के द्वारा कि :

"....that in 1965, the industrial workers at the lowest levels were earning hardly a real wage corresponding to that of the year 1952."

हमेशा कहा जाता है कि तुम तो तलब बढ़ाने की मांग करते हो लेकिन प्रोडक्टिविटी भी तो बढ़ाओ। मालिकों की तरफ से यह कहा जाता है कि तुम प्रोडक्टिविटी बढ़ाओ तो हम तुम्हारी तलब बढ़ा देंगे। नेशनल कमिशन आफ लेबर यह कहता है कि :

"Production per worker has increased by about 63% between 1952 and 1964."

लेकिन इस पीरियड में हम लोगों की तलब नहीं बढ़ी। मैं यह भी बतलाना चाहता हूं कि :

"The wage costs as a proportion of the total costs of manufacture have registered a decline."

टोटल कास्ट जो होती है किसी चीज की बनने की उसमें वेज कास्ट घटती चली जा रही है। मैं आप के सामने रखना चाहता हूं कि :

The average annual earning of a worker is Rs. 1829.

लेकिन

The average national domestic product for a worker is Rs. 4879.

उसकी तलब 1829 रु० है लेकिन वह मालिक को देता है 4879 रु०। हर एक वर्कर के काम से मालिक लोग 3,000 रु० कमा रहे हैं। ऐसी स्थिति में मैं जानना चाहता हूं कि उनको नीड बेस्ड मिनिमम वेज देने में क्या दिक्कत है?

16.58 hrs.

[SHRI K.N.TIWARY *in the Chair*]

अब मैं कुछ राइट टु स्ट्राइक के बारे में कहना चाहता हूं। वेतन ठीक करने के बारे में सरकार की कोई नीति नहीं है। स्ट्राइक की अवस्था बड़ी विचित्र है। स्ट्राइक तो कभी देश में हो ही नहीं सकती इस तरह से।

Strike is banned in Essential Services. Then in non-Essential Services you can have a strike upto 30 days.

हम लोग देश में स्ट्राइक नहीं कर सकते। अगर करेंगे तो इल्लीगल हो जायेगा। एसेन्शल सर्विसेज में स्ट्राइक हो नहीं सकता और नान-एसेन्शल सर्विसेज में अगर स्ट्राइक हो तो 30 दिन से ज्यादा नहीं हो सकता। अगर होगा तो भारत सरकार उसमें दखल दे सकेगी और हमको रोक सकेगी। यह एक नई आफत हिन्दुस्तान के मजदूरों पर आई है। हम लोगों को कारागार में रक्खा जा रहा है। इस चीज से हमको छुटकारा मिलना चाहिये।

अब मैं कुछ कोल फील्ड्स के बारे में बतलाना चाहता हूं क्योंकि कोल फील्ड्स में तरह-तरह के दबाव और अत्याचार चल रहे हैं। कोल वेज बोर्ड ने सिफारिश की थी सर्वसम्मति से कि कोलिअरीज के मजदूरों को ग्रेचुइटी प्राप्त होनी चाहिये। मैं कहता हूं कि जब आपकी बड़ी-बड़ी इंडस्ट्रीज में, चाहे वह काटन टेक्स्टाइल हो या इंजीनियरिंग की हो या जूट की हो, सब जगह ग्रैचुइटी मिलती है तब कोल फील्ड्स में ग्रैचुइटी क्यों नहीं मिलती ? सरकार ने उसको मंजूर कर लिया लेकिन कहते हैं कि आन प्रिंसिपल मान लिया। अब तक ग्रैचुइटी कहीं पर भी लागू नहीं की गई। इसका फल यह हुआ है कि हर जगह मालिक लोग किसी न किसी बहाने से मजदूरों को निकाल देते हैं। अगर कोई छुट्टी मांगता है तो उसको छट्टी नहीं दी जाती। उनको अस्पताल में भेज दिया जाता है और कहा जाता है कि मेडिकल एग्जामिनेशन होना चाहिये। कम्पनी का डाक्टर उनको अनफिट कर देता है। मैं कहना चाहता हूं कि कोलिअरीज में एक आदमी भी ऐसा नहीं हो सकता जो दस साल वहां काम करने के बाद फिट रह सके। कम्पनी का मैनेजर भी नहीं रह सकता। अगर मिनिस्टर भी दस साल कोल फील्ड पर रहने की कृपा करें तो उनका स्वास्थ्य भी ठीक नहीं रह सकता। मजदूरों को मेडिकली अनफिट करके मारा जा रहा है। कोल फील्ड्स में आज 4 लाख मजदूर काम करते हैं। अगर हर एक परिवार पांच आदमियों का मान लिया जाये तो हिन्दुस्तान के 20 लाख आदमी कोल फील्ड्स से सम्बन्धित हैं। इस लिये मैं कहना चाहता हूं कि सरकार जल्दी से जल्दी ग्रैचुइटी का नियम चालू कर दे। अगर इसमें देर लगने की सम्भावना हो तो उसको कबूल करना चाहिये कि जो भी सिफारिश इस संम्बन्ध में है वह पहली जनवरी, 1967 से लागू हुई समझी जायेगी। लेकिन मुझे डर है कि सरकार ऐसा करेगी नहीं।

17 hrs.

अब मैं कुछ डी ए के बारे में कहना चाहता हूं। कन्ज्यूमर प्राइस इन्डेक्स सब जगह बढ़ गया है। जब कोल फील्ड्स में प्राइस इन्डेक्स 115 था तब वहां पर 1 रु० 47 पैसा डी ए मिलता था। फिर वह घट कर 1 रु० 29 पैसे हो गया। लेकिन अब दुबारा प्राइस इन्डेक्स बढ़ कर 115 के ऊपर हो गया है। ऐसी स्थिति में हमको 1 रु० 53 पैसे पाने का अधिकार हो गया है। इस चीज को सरकार को जल्दी से जल्दी लागू करना चाहिये ताकि मजदूरों का डी ए मारा न जाये।

सुप्रीम कोर्ट का वर्डिक्ट निकला है जिसमें हास्पिटल और हास्पिटल वर्कर को इंडस्ट्रियल डिस्प्यूट्स ऐक्ट के दायरे के बाहर कर दिया गया है। इस लिये जितने हिन्दुस्तान के हास्पिटल वर्कर्स है उनके दिल में सनसनी फैल गई है। मैं कहूंगा कि सरकार की तरफ से इंडस्ट्रियल डिस्प्यूट्स ऐक्ट में अमेंडमेंट लाने की जो बात है वह जल्दी से जल्दी लायी जाये और उसमें

[श्री देवेन सेन]

वर्कर की डेफिनिशन ठीक-ठीक की जाय ताकि हास्पिटल वर्कर्स उसमें आ जायें।

मैं यह भी कहना चाहता हूं कि दिल्ली में समाचार भारती पर वेज बोर्ड नहीं लागू किया गया। इसका नतीजा यह हुआ कि पटना, लखनऊ, बम्बई, भोपाल, इन्दौर, अहमदाबाद, दिल्ली सब जगहों पर दो महीने की तलब बाकी है और वहां पर अत्याचार का राज्य है। सरकार को चाहिये कि समाचार भारती के बारे में भी स्पष्टीकरण दे।

मैं पूछना चाहता हूं कि आखिर सरकार किस ढंग से हमारी तलब को ठीक रखेगी। सरकार की जो नीति आज है उससे काम नहीं चल सकता। अगर वह इसी नीति का अनुसरण करती रहती तो वह कभी भी तलब को ठीक नहीं कर सकेगी। इस बारे में मैं श्री गाडगिल का कोटेशन आप के सामने रखना चाहता हूं। श्री गाडगिल ने कहा है कि :

All this can however happen only if the non-poor restrain their expectations and their standards of living and are content for the time being for these standards to be non-progressive.

हमारी पार्टी की भी यही डिमान्ड है कि हर एक का एक्स्पेन्डिचर बांध दिया जाय कि इससे ज्यादा तुम व्यय नहीं कर सकोगे। तभी हिन्दुस्तान का आर्थिक सुधार हो सकता है, नहीं तो इसका आर्थिक सुधार नहीं हो सकेगा।

इतना कहने के बाद मैं यही कहना चाहता हूं कि हम लोगों के लिये इस डिमान्ड को मंजूर करना बहुत मुश्किल है। लेबर मिनिस्ट्री की डिमांड बहुत थोड़ी है। हमारी हिन्दुस्तान की सरकार का बजट करीब 3-4 हजार करोड़ रु० का है। लेकिन लेबर की मांग 13 करोड़ रु० की है। रुपये की कोई बात नहीं है, लेकिन इस डिपार्टमेंट के यहां रहने का क्या कारण है। मैं नहीं समझ पाता कि इस डिपार्टमेंट के यहां रहने की क्या जरूरत है। इसका जवाब मंत्री महोदय दें कि किस लिये लेबर डिपार्टमेंट यहां रक्खा जाये। अगर आपका दिल लेबर की तरफ नहीं है, तब डिपार्टमेंट को पास रखने की क्या जरूरत है ?

सभापति महोदय : मिनिस्टर साहब कल जवाब देंगे। लेकिन इससे पहले कि मैं श्री भागवत झा को बुलाऊं, मेहता साहब जाना चाहते हैं और वह बोलना चाहते हैं। वह बहुत थोड़ा बोलेंगे। पांच छः मिनट में खत्म कर देंगे।

SHRI B. K. DASCHOWDHURY (Cooch-Behar) : Sir, before you call the hon. Member, I want to seek a clarification. Will this debate continue ?

श्री शिव चरण लाल (फिरोजाबाद) : सभापति महोदय, भारतीय क्रान्ति दल की तरफ से कोई नहीं बोला है।

SHRI P. M. MEHTA (Bhavnagar) : Mr. Chairman, Sir, I am sorry to say that this Ministry has failed in protecting the interests of the Cotton Textile workers in the country in the matter of their employment.

I shall quote some figures to indicate the gravity of this problem of the textile workers. At the end of September last year, fifty-eight mills remained closed with an installed capacity of 13.68 lakhs spindles and 14,338 looms. As a result, 68,164 workers were thrown out of employment. This is the figure for the last year. But, this situation continued since two or three years. In the report it is stated that 16 mills remained closed and 11,000 workers rendered unemployed. This figure is in addition to the figures, I have already quoted. They further say that these 16 mills are considered worth scrapping. I do not know whether these mills have been scrapped and new ones are erected. But, I do know that the weakness, the slackness and inefficiency of this Ministry

with which they have scrapped these mills has led to the unemployment of nearly 80,000 workers and it made many more of their dependents' lives miserable.

I shall now submit three cases of the closed units—one is in my home town—a cotton textile mill (composite unit), namely the Mahalakshmi Mills Ltd., Bhavnagar. This mill was closed down in 1968 or so. An investigation committee was appointed which held that this unit was economically viable. And so the Government should take it over. But, nothing has been done so far. Sir, the Mill was started again by the same management under some scheme. That scheme has now either failed or it has not at all come into existence. The mill was started by the present management and now it has been closed. This mill is economically viable as I said already. And the Government of India must come forward to take over this mill. Now take the case of another textile mill at Sirpur. This also failed. In 1962, a Birla firm purchased one cotton textile mill at Sirpur and changed its name into New Gujarat Textile Mills, Sirpur. At the time of purchase of this mill, there was one condition that they should start it within one year. They submitted a scheme for renovating it, and started it. It worked for 2 years from 1963 to 1965. The workers gave full cooperation. But during this period the Birlas did not get machinery for renovating it. Ultimately they put up a notice of closure on the ground that Government did not give import licence for some machinery. The workers were not paid their dues which they legitimately claimed. The same thing happened to provident fund, retrenchment relief etc. Then again the management and the workers came to a settlement. A stay order was granted from the court. An award was also granted and in the terms of settlement it was said :

> "Under ref. IC 251 of 1963, under clauses 6 and 7 of the award, Birlas agree to work the new mill with a capacity of 20,000 spindles within a period of 2½ years".

They also agreed to employ the same workers who had been retrenched. But they backed out, and committed a breach of the settlement. Not only that, they sold off the machinery and also the land. The workers are now going to the Government from door to door for starting the mill.

This Ministry has not cared to protect the interests of the textile mill workers. I would ask the Minister whether he has the courage to take up this matter and set things right regarding the Sidhpur Mill for the fraud committed by Birlas against the workers.

There is one other case of closed units, the Navjivan Mills. When it was closed, a director of the Kohinoor Mills showed interest to restart it. The LIC holds some shares in the Kohinoor Mills, so its consent was necessary for this. But the LIC has paid no attention to this problem. Hence this director is not in a position to restart the mill. The Ministry should look into this also.

In Bhavnagar there are 3 colonies of DPs. The question of allotment of property to these people is hanging fire since long. In 1967, I requested the then Labour Minister, Shri Hathi, to look into this. He and the State Minister, Shri Chavan, took pains and ultimately the question was solved, but only partially. The question of allotment to the DPs of the Tabela camp still remains unsolved. So, I would request the Minister to take immediate action to solve this long pending problem.

In a colony called Sindhunagar at Bhavnagar there is no provision for the education of the children of the displaced persons. There is only one room given for the primary school. It is a very small room and nearly 300 to 400 children attend the school. Naturally, they cannot sit in the room. So, they are sitting in the sun, and in the rainy season the school is closed. Therefore, there is need to provide a building for the primary school. I hope this Ministry will take this also into consideration.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : I am thankful to the

[Shri Bhagwat Jha Azad]

House and to the hon. Members who participated in the discussion which covered a very long range and wide canvas. I will not be able to cover all the points and I shall refer to some of them. The rest and the important points will be covered by my senior colleague tomorrow morning.

The debate and the cut motions that have been tabled speak of the failure of the labour policy, the failure to safeguard the interests of labour, failure to implement the recommendations of the National Commission on Labour, failure to enforce labour laws etc., and also of new legislation, automation in industry and so on and so forth. The first important point is about the National Commission on Labour which was rasied by Shri Deven Sen, Shri J. M. Biswas, Shrimati Savitri Shyam, Shri Kachwai and Shri Venkataswamy. The Commission was constituted in 1966 and its Report was received in August, 1969. Immediately we went into the consideration of this Report. By now this Report has been widely discussed by various interests in the country. State Labour Ministers were in conference and they have discussed this Report. The highest tripartite body in the labour field, the Indian Labour Conference, has also considered this Report. We had a discussion of this Report in the Consultative Committee. We wanted a discussion in the House as well, but the House could not find time. So, we have taken all steps to see that this Report is put through all the forums that are important from the labour point of view. In the forthcoming meeting of the Standing Labour Committee in July we are going to discuss this matter.

SHRI S. KUNDU (Balasore) : What is Government's mind on this Report ?

SHRI BHAGWAT JHA AZAD : It is known that that Government's mind is made up after we hear the hon. Members. It will not be good if we decide beforehand. Therefore, we are waiting for the views of the hon. Members.

श्री रवि राय पुरी : आपका तो कुछ कमिटमेंट है न ?

SHRI BHAGWAT JHA AZAD : Yes, of course. That is why the Commission was there. It was not my commitment, but the commitment of all the Members and labour interests. Therefore, the Commission was set up. Therefore, we want to hear the precious views of hon. Members before we decide.

I was saying that this Report has by now been widely discussed by the various forums in this country. There are important matters like the Industrial Relations Commission, the manner of according recognition to trade unions,—widely commented on by Shri Biswas who now wants secret ballot, but there are others who want verification—the system of wage boards and implementation of the recommendations of the wage boards.

SHRI S. KANDAPPAN (Mettur) : Who are the others who want verification ? Can you spell out ?

SHRI J. M. BISWAS : Nobody wanted verification.

MR. CHAIRMAN : When the Minister of State is speaking, please listen to him. You have all already spoken. If there is anything to be asked, tomorrow the Minister himself will be speaking and you ask your friends to mention those points and he will reply.

SHRI J. M. BISWAS : Sir, please allow a little intervention ; otherwise what is the good of listening simply ?

MR. CHAIRMAN : No please.

SHRI BHAGWAT JHA AZAD : I am in a position to reply to every question that the hon. Members put. If they ask a straight question, I will say, that in the trade union movement itself, there are the central trade unions who do not want a secret ballot. There are three powerful trade unions in this country and the majority union does not want secret ballot. Therefore, this question has been replied to (*Interruption*).

SHRI K. N. PANDEY (Padrauna) : They donot want a secret ballot because this cuts

at the very root of the trade union movement.

SHRI BHAGWAT JHA AZAD: Yes ; listen to him. So, I was saying that there are Central trade unions in this country, the INTUC, AITUC and HMS. The hon. Member, Shri Biswas, made an observation, and my senior colleague, the Minister, will reply to it tomorrow. I will reply that in the trade union itself there are powerful units which do not want secret ballot. Of course, the employers do not want a secret ballot. The Labour Commission itself did not say about it in the report. You can imagine how difficult the problem is. They have said that the industrial relations commissions which are to be set up will decide whether there should be secret ballot or verification. Therefore, we understand that this is an important question, but we cannot take a decision in a huff. So, we are trying to ascertain the views of all concerned in this country, those concerned with labour, the employers, the State Governments, the Labour Ministers of the State Governments, on this point. We hope that as the discussion goes on in the country, we will have crystallisation of thinking in this country and we will have a workable solution and we will be then able to come to this House for legislation wherever possible.

I would say that in this case we have taken a start at the very earliest, when the report was received. I can assure the hon. Members that we ourselves are very eager that this question, the recommendations of the Labour Commission, should be considered and given effect to as early as possible.

We have been told in the cut motions and elsewhere about the new labour laws. It is known that we have introduced in this House important labour laws, but the House could not find the time for the labour law relating to contracts, about which Members are so much agitated. I would request the hon. Members to see that time is found for us to pass this legislation. Not only that. I would crave the indulgence of the House still more : when the National Commission on Labour—when their recommendations are to be given effect to, we will come to this House with further important legislation. Therefore, in this aspect, we are expecting the House to give us more time.

Then, some hon. Members like Shri Shiva Chandika Prasad, Shri Kachwai, Shri Bohra, Shri Umanath and Shri Venkataswami have referred to the wage boards and they have expressed their concern about the implementation of the awards. As is known, wage boards are set up to help the labour interests. It is true that they take time. Three or four years before, the implementation side was satisfactory, but I would like to join the hon. Members, as I did on the last occasion, that the implementation in recent years is unsatisfactory, because the recommendations of the wage boards are not statutory. They are not enforceable, and therefore we have to go by persuasion and request, and ask the interests concerned to implement them. As I said this morning, the appropriate governments to implement the recommendations of many of the wage boards are the State Governments, and we are requesting them to do it. But I do share the feelings with hon. Members that the time has come when we have to decide about the wage boards, how their recommendations could be implemented. It is really very difficult, and it is not good in the interests of labour that they should wait for four to five years for the implementation. And then the employers say, "I am sorry, it cannot be be implemented ; I am in a very bad shape," The contention that it is difficult to implement these things has not been borne out last year by the subsequent action of some of the employers. For example, when we asked them, "Give them a paltry sum of Rs. 5 to 10 in the jute industry," they said, "I am sorry ; the industry will die. Please recommend to the Finance Ministry for some relief in excise. We said, we are Labour Ministers, not Employer Ministers. You have to give them." When the working class united—AITUC, INTUC, etc.—the employers gave an increase of Rs. 30. Therefore, the question of balance sheet and all that is now being disbelieved. Therefore we feel that in the field of wage boards, we have to consider the National Labour Commission's recommendations and

[Shri Bhagwat Jha Azad]

we shall see how they can be implemented. The demand is that they should be statutorily enforceable. We are seriously considering it. We have had recently five wage boards reports —cotton textiles—second wage board, leather and leather industries, road transport, engineering and ports and docks on which the Government have accepted their recommendations. There are still two—electricity undertakings and sugar industry—second wage board.

SHRI J. M. BISWAS : What about road transport ?

SHRI BHAGWAT JHA AZAD : It has been accepted.

SHRI J. M. BISWAS : How far has it been implemented ?

SHRI BHAGWAT JHA AZAD : Implementation comes after acceptance. I can send you a copy of the resolution.

SHRI YOGENDRA SHARMA (Begusarai) : In the engineering industry, due to your good offices and your intervention, 40,000 engineering workers of Jamshedpur terminated their strike on the basis of your assurance. But the employers—the Tatas—failed to carry out your assurance. 25 workers have been suspended. Many more cases are pending. Will you kindly see that your assurance is carried out, if not in the interests of the workers, at least in the interests of the prestige of the Central Government and see that Tatas are brought to their knees ?

SHRI BHAGWAT JHA AZAD : Yesterday this point was raised by Mr Shiva Chandrika Prasad and today by Mr. Biswas. Mr. Yogendra Sharma is right. When the strike was there in Tatas for a pretty long time, Bihar was under President's rule. I was the Minister concerned. With the approval and consent of the Prime Minister, who always looks to the interests of labour, I went into this question. The strike was called off on my appeal. It is true that Mr. Jagjivan Ram, the then Labour Minister and myself also said that there will be no victimisation after the strike is called off. To my knowledge no such incidents were reported then to my ministry which would warrant this discharge and removal of workers. Mr. T. P. Singh was the Adviser and he was asked to adjudicate in the matter. After that, when the popular Government was formed, the Labour Minister there, who is also Chief Minister, gave it to one officer, Mr. Abraham. He had given his decision. I am sorry to note that 28 or so workers have been removed, dismissed or discharged. I had a telephone call from one Minister of Bihar. I have my sympathy with the workers. The minister wanted me to intervene and ask the management to reconsider it. Now that there is a popular Government in Bihar, I hope that Government will press the management. On behalf of my ministry, I also appeal to the management. After this long strike, after the demands have conceded—I compliment them that the demands were conceded in such a nice way—they have removed such a large number of workers. I hope the management will give sympathetic consideration. I appeal to them to do it.

श्री योगेन्द्र शर्मा : टाटा और बिड़ला की सरकार हमने नहीं बनाई है ।

MR. CHAIRMAN : Nothing will go on record. There should not be so many interruptions. (*Interruptions*)***

SHRI BHAGWAT JHA AZAD : I have said that our sympathies are with the labour. I hope the management would see to it that those who have been removed are sympathetically dealt with. I am sure, the Bihar Government will put all its pressure to get the issue settled. I may say with all the emphasis at my command that our government stands for labour and their interests and not for Tatas, Birlas or Dalmias as alleged by the members. We hope that this would be looked into by the Bihar Government. We shall also use our good offices, whenever necessary.

Coming to the implementation of the wage board awards, the electricity wage board recommendations have been unanimous. They have been sent to the departments concerned. We hope to receive their reactions when we will take a decision very soon.

SHRI J. M. BISWAS: Scrap all future wage boards.

SHRI BHAGWAT JHA AZAD: If I have enough time, I can reply to every point raised by the hon. Members. But I am pressed for time. My Ministry have got definite views on most of these problems which hon. Members have raised. I will deal with some of the points and the important points would be dealt with by my senior colleague.

Regarding the second sugar wage board, as the Minister has stated, we have called a tripartite meeting on the 29th because the recommendation is not unanimous; it is only a majority recommendation. So, in the matter of wage boards, the Ministry has taken a very significant step.

In the case of steel we were asked to set up a wage board both by the private sector and public sector plants. But we have decided that there will be no more wage boards in this case. So, we have attempted a novel method of collective bargaining. There will be a bipartite meeting of steel interests in the public and private sectors, HSL, Tata and IISCO and the labour unions AITUC, INTUC, and HMS. We have put them together. They have agreed that they will come out with a decision within six months, as compared to five years They have also agreed that whatever they may decide will be binding on them. They have also agreed to come out with an interim decision within fifteen days, which was an increase of Rs. 33. So, this is a very important step in the direction of settlement of labour disputes.

श्री भोगेन्द्र झा (जयनगर) : सभापति जी, मैं जानना चाहता हूं कि क्या बीच में आपने आदेश दे दिया था कि जो जमशेदपुर के बारे में पूछा गया वह रेकार्ड पर नहीं जायगा ?

सभापति महोदय : माननीय शर्मा जी ने जो पूछा वह तो रेकार्ड पर गया, और जो मंत्री जी ने जवाब दिया वह रेकार्ड पर गया। लेकिन उसके बाद मा० शर्मा जी ने जो बिगड़ कर कहा वह रेकार्ड पर नहीं गया।

श्री योगेन्द्र शर्मा : क्यों ? वेस्ट बंगाल का गवर्नर बिड़ला को बात करने के लिये बुलाता है और बिड़ला नहीं आता है, यदि उसके बारे में हम सवाल पूछते हैं तो रेकार्ड पर नहीं जायगा, यह क्या बात आप कर रहे हैं ?

सभापति महोदय : जब स्टेट मिनिस्टर जवाब दे रहे हैं, आप लोगों ने सवाल उठाया, मैंने निवेदन किया कि अगर कोई पोइंट छूट गया है उनसे तो कल मंत्री जी बोलेंगे और आप मेहरबानी कर के अपने दोस्तो को कह दीजिये कि मंत्री जी को नोट कराते जायें और कल जो आप के मेम्बर बोलेंगे वह उनको मेंशन कर देंगे जिस का मंत्री जी जवाब दे देंगे। अब राज्य मंत्री जी बोल रहे हैं और हर वक्त अगर इंटरफीयर की जियेगा तो कोई काम होगा यहां पर ?

श्री योगेन्द्र शर्मा : हम लोग हर वक्त इंटरप्शन नहीं करते हैं। लेकिन इंटरप्शन हमारा पार्लियामेंट्री हक है। उसको आप हम से छीन नहीं सकते।

सभापति महोदय : मैं यह बर्दास्त नहीं कर सकता कि पांच आदमी एक साथ खड़े हो जायें। अगर इस तरह से होगा तो यह रेकार्ड पर नहीं जायेगा। आप मचाइये हल्ला। मिनिस्टर साहब बोल रहे हैं, वह ईल्ड नहीं कर रहे हैं। अगर आप इस तरह हल्ला मचाइयेगा तो यह रेकार्ड पर नहीं जायेगा। (**व्यवधान**) यह हल्ला रेकार्ड पर नहीं जायेगा।

श्री योगेन्द्र शर्मा : **

श्री जि० मो० बिसवास : **

श्री स० मो० बनर्जी (कानपुर) : मैं प्वांइट आफ आर्डर उठाना चाहता हूं। रूल्स के मुताबिक अगर आप देखें कि कोई भी मेम्बर जो भाषण देता है या इंटरप्शन होता है या कोई और बात सदन में कही जाती है वह आप के खयाल से डेरोगेटरी है, ऐस्पर्शन आन समबाडी है, इम्प्यूटेशन आफ मोटिव है, इनन्डो है, तो उसके लिये आप कह सकते हैं कि वह एक्स्पन्ज कर दिया जाये या आप उस सदस्य से कह सकते हैं कि आप बैठ जाइये। उसके खिलाफ कार्रवाई हो सकती है, और अगर वह न हो तो आप कह सकते हैं कि वह प्रोसीडिंग्स में रेकार्ड न हो। जब एक सवाल का जवाब दे रहे थे श्री भागवत झा आजाद, टाटा के हड़ताली मजदूरों के बारे में, जिनको टाटा कम्पनी से निकाला गया है सरकार के ऐश्योरेंस देने के बाद भी, तब मेरे मित्र श्री शर्मा ने टोक कर कहा कि जो ऐश्योरेंस श्री जगजीवन राम ने दिया था उसको मान्यता दीजिये ताकि सेन्ट्रल गवर्नमेंट जो है वह टाटा से कमजोर नहीं है इस बात की स्थापना हो। इस पर मंत्री महोदय ने जवाब दिया। आब्जेक्शन उनकी तरफ से होना चाहिये था, लेकिन उन्होंने प्रोटेक्शन नहीं मांगा, उन्होंने जवाब दिया। आपने या तो नाराज होकर या किसी खास वजह से, मुझे मालूम नहीं, कहा कि यह बात रेकार्ड पर नहीं जायेगी।

सभापति महोदय : आप बात को समझ नहीं सके। आप बैठिये, मैं आपको समझाता हूं।

श्री स० मो० बनर्जी : मेरा प्वाइंट आफ आर्डर है, मैं हाथ जोड़ कर कहता हूं कि आप मुझ, को सुन लीजिये। सवाल इसमें यह है कि टाटा के खिलाफ कहा गया। टाटा के खिलाफ कहा गया लेकिन उनको गाली नहीं दी गई। यह कहा गया कि सरकार टाटा बिड़ला के हाथों में नहीं है।

सभापति महोदय : वह रेकार्ड पर है।

श्री स० मो० बनर्जी : रेकार्ड पर तो टाटा कम्पनी भी है। मेरा कहना है कि अगर इस चीज को रेकार्ड से निकाल दिया जायेगा...

सभापति महोदय : आपने समझा नहीं। मैंने यह नहीं कहा।

श्री स० मो० बनर्जी : आप कम से कम देखिये तो सही। मैं आपसे रिक्वेस्ट करूंगा कि अगर इन चीजों को निकाल दिया जायेगा तो देश में क्या इम्प्रेशन होगा।

श्री रवि राय : मैंने जो सुना वह मैं आप से निवेदन करना चाहता हूं। आप शायद श्री बनर्जी से कह रहे हैं उसको नहीं निकाल रहे हैं, लेकिन श्री शर्मा ने जब यह सवाल पूछा कि श्री धवन ने टाटा और बिड़ला बन्धुओं को बुलाया तब वह नहीं आये, इस पर आपको ऐतराज था। लेकिन इसमें श्री शर्मा ने कोई असंसदीय बात नहीं कही। मैं आपसे जानना चाहता हूं कि आप किन-किन चीजों को निकाल रहे हैं। (**व्यवधान**)

सभापति महोदय : इस चीज को हम पसन्द नहीं करते हैं। वह आपकी पार्टी के मेम्बर हैं एक साथ चार-चार और पांच-पांच मेम्बर बोल रहे हैं। यह एक आदत हो गई है कि कोई भी उठ कर बोलना शुरू कर देता है। एक-एक करके कहा जाए तो हम सुनेंगे। लेकिन एक साथ उठ कर बोलना शुरू न कर दिया जाए। शर्मा जी ने जो यह कि बिड़ला जी को उन्होंने बुलाया लेकिन बिड़ला जी नहीं गए, यह तो रिकार्ड पर जायगा इसमें तो कोई एतराज की बात नहीं है

**Not recorded.

(इंटरप्शंस) हालत यह है कि कुछ लोग ऐसे हैं जो दूसरी मर्तबा भी उठ कर बोलना शुरु कर देते हैं। यह एक आदत सी बन गई है। क्वेश्चन आवर से लेकर आखिर तक ऐसा ही चलता है। बिना परमिशन के बोलना शुरू कर दिया जाता है।

श्री योगेन्द्र शर्मा : मेरी आदत नहीं है। मैंने पूछा था कि पश्चिमी बंगाल के गवर्नर बिड़ला जी को बुलाते हैं बात करने के लिए लेकिन वह नहीं आते हैं। मैंने कहा है कि इस देश में बिड़ला की सरकार है या आपकी सरकार है ?

श्री शिव चन्द्र झा (मधुबनी) मेरा प्वाइंट आफ आर्डर भी आप सुनलें। आपने देखा होगा कि कल शिक्षा मंत्री बोले थे और बीच-बीच में इंटरप्शंज हुई थीं। शिक्षा मंत्री ने कुछ का जवाब दिया और कुछ का नहीं दिया। प्रधान मंत्री भी जब बोलती हैं तो इंटरप्शंज होती हैं और वह भी कुछ का जवाब देती हैं, कुछ का नहीं देती हैं। यदि आप चाहते हैं कि इंटरप्शंज न हों तो एक दूसरा तरीका भी हम लोगों ने अख्त्यार किया है। मंत्री महोदय का भाषण जब खत्म हो जाता है तो सदस्यों को सवाल पूछने दिये जाते हैं। उसको भी आप अपना सकते हैं। लेकिन एक्सपंज करने का जो तरीका आपने चालू किया है और स्पीकर साहब ने भी चालू किया है और उनको भी एक्सपंज करने की आदत हो गई है—(इंटरप्शंज)

सभापति महोदय : मैं पार्टी लीडर से अपील करूंगा कि वह कम से कम अपनी पार्टी के आदमी पर तो काबू रखें ताकि हाउस चल सके।

श्री शिव चन्द्र झा : जिन इंटरप्शंज का जवाब देना चाहें, दे सकते हैं। लेकिन एक्सपंकशन का जो तरीका आपने रखा है, यह प्रोसीजर जो है, उसके भी खिलाफ जाता है। मैं चाहता हूं कि आप इस पर विचार करें।

SHRI BHAGWAT JHA AZAD: Mr. Chairman, I replied to the hon. Member, Shri Yogendra Sharma, that it is the Government elected by the people, for the people and not for Birlas and Dalmias and it is going on record.

I was on the wage boards question. So far as the Coal Wage Board is concerned, Government took certain measures as a result of which 78 per cent of the workers today working in the coal areas are getting the benefits of the recommendations of the Coal Wage Board, 16 per cent are getting significant benefits and only 6 per cent are there—that also is a big percentage for me as the Labour Minister—who are not getting the benefit of the Coal Wage Board recommendations.... *(Interruption)*.

Mr. Chairman, I was saying that so far as the Wage Board is concerned, I hope I have satisfied the House that Government is exactly proceeding on the same lines which the hon. Members want us to do. *(Interruptions)*

So far as the Minimum Wages Act is concerned, it is essentially a subject for the State Government. This morning only I said in reply to a question that under the Minimum Wages Act it is for the State Governments to fix the minimum wage for the agricultural labour. They have fixed the minimum wage for the agricultural labour. We, from the Centre, ask them from time to time to revise the wage when it falls back from the present moving trend. We have also requested them to have an enforcement machinery for the same.

Mr. Bohra and other hon. Members referred to the point that the three welfare funds should be integrated. We have a welfare fund for coal mines and we have a welfare fund for mica mines and we have also a welfare fund for iron ore mines. We have taken steps to have some top level posts which may service the three welfare funds because that will give us a significant advantage. Therefore, we are trying to see that the three welfare funds should be

[Shri Bhagwat Jha Azad]

coordinated and the maximum benefit should go to all of them. (*Interruptions*) For dolomite mines we have got the National Labour Commission's recommendation that we should have a welfare board. We are trying to have that.

One hon. Member referred to automation..

SHRI J. M. BISWAS: He is taking about Wage Boards. Working Journalists have not been paid according to the decision of their Wage Board.

SHRI JYOTIRMOY BASU: There is the *Samachar Bharati's* case. Sir, he should not be allowed to give us a cock and bull story.

SHRI BHAGWAT JHA AZAD: Now I come to the question of automation. As I said, automation is a question on which we have set up a committee under the Planning Commission Member, Mr. Venkataraman. Government do not believe that it is the policy to have a blanket ban on automation. What we said is that wherever it is introduced, there should be no retrenchment of the workers employed. There should be no reduction in the wages they are drawing. So, considering the technological progress taking place in the world, it is not possible either to have a blanket ban on automation in this country or to have it in such a way that when introduced, the labour will have difficulties. (*Interruptions*)

Do you want a running commentary every time? Why don't you hear me as I heard you patiently? The hon. Minister will reply to all your points tomorrow. Why dont't you have the courtesy to hear me?

SHRI J. M. BISWAS: I am showing all the courtesy. It is you who do not show the courtesy.

SHRI BHAGWAT JHA AZAD: I have seen enough, I have heard enough. You don't want labour welfare. If you don't want to hear me, I will stop my speech.

SHRI J. M. BISWAS: I know what you are trying to avoid. You are paid by the Government.

SHRI BHAGWAT JHA AZAD: Yes.

SHRI J. M. BISWAS: Don't show me your temper.

SHRI BHAGWAT JHA AZAD: You don't show me your temper.

SHRI J. M. BISWAS: If you cannot do the job, then quit. Sir, he must know how to behave.

SHRI BHAGWAT JHA AZAD: You must also know how to behave.

SHRI J. M. BISWAS: I am an elected representative.

SHRI BHAGWAT JHA AZAD: I am also an elected man.

SHRI J. M. BISWAS: Sir, is he showing respect to the Chair? The Minister is supposed to be gentle and should know how to talk.

SHRI BHAGWAT JHA AZAD: You also should know how to talk.

SHRI J. M. BISWAS: You must tell him something, Sir. I want your protection. Why should the Minister behave in this way?

Mr. CHAIRMAN: At every stage you are interfering; I would appeal to your party leader to keep you in check.

SHRI NAMBIAR (Tiruchirappalli): On a point of order.....

Mr. CHAIRMAIN: No point of order now.

SHRI BHAGWAT JHA AZAD: So far as gratuity to coalmine workers is concerned, this is a point which Mr. Deven Sen raises very often. But this time he has not raised it. We have accepted the recommendation. The only point is whether it is by a cess on consumption. That means, whether it is to be passed on to the consumer. The gratuity is always paid by the employer and not by the consumer and because there would be a bad precedent, we are examining the question how far this gratuity can be given to the coalmine workers by having this from and by raising the Provident Fund. We are considering and I can assure the hon.

Member that this important question of gratuity will be decided very soon and I can say we are full of sympathy with the workers and we are doing what Mr. Deven Sen is saying all these times.

Now I would like to say something about the ESI. Hon. Member from the DMK Mr. Kiruttinan raised it, that the fixation of Rs. 50 per head is hitting hard on the medical benefits. I may say to the hon. Member that the corporation is in a very difficult financial position. There was Rs. 24 crores approximately of liabilities which we have to pay. That means, about Rs. 10 crores for the medical benefit to the States and other Rs. 10 crores for towards construction already completed and on hand and another Rs. 4 crores to correct in balances that we have to pay to West Bengal, Maharashtra etc., and therefore we have increased employer's contribution by one per cent. Half per cent will go for revenue; half per cent write off of the bad debt. As the hon. Member wants we want to give more and more medical benefit to the employees but one thing is, we have limited funds at our disposal. For example if we have Rs. 100, about 10 to 11 per cent is towards administration and about Rs. 50 is given as cash benefits. Whatever is left is for medical benefit. Still I would say to the hon. Member that we are trying to find out what best still can be done in this regard.

Then the hon. Member, (Shri Venkataswamy) raised the question of medicines etc. and on that I would say, if any particular complaints are sent to us, we will certainly go into such matters.

There is only one last point on the labour side that I want to deal with—and this is about unemployment.

I may say, this has been discussed enough in this House and I have nothing further to add on this particular point.

Now I come to the rehabilitation side. We had very difficult problems to face so far as rehabilitation is concerned. We know that the influx started from 1947. It is still continuing. Since March and April more persons are being squeezed out from East Pakistan. We have at present about 19,000 who have come in the last two months. The huge problem of influx that we have to face comes to about one crore from both East and West Pakistan since 1947.

We have got refugees from Burmah—1,78,000; from Mozambique we have got 2,300 from Ceylon we have got 13,000 and we have got 56,000 Tibetan refugees in addition to the above.

SHRI M. L. SONDHI (New Delhi): Many of them are in the Delhi Railway Station. You should have seen these people.

SHRI BHAGWAT JHA AZAD: I have seen them. They have now gone from the railway station. Sir, he is giving an incorrect information.

SHRI M. L. SONDHI: I shall bring them before you.

SHRI BHAGWAT JHA AZAD: I say they have all gone from the station.

SHRI M. L. SONDHI: I shall prove it. I shall bring those who have come from different parts of India including Madhya Pradesh and bring them before Shri Azad's house.

SHRI BHAGWAT JHA AZAD: There were some persons coming from Dandakaranya. I met them; and my minister also met those persons and persuaded them to leave. They have left from Delhi only about a few days back. We shall certainly look into their difficulties.

SHRI M. L. SONDHI: You should know that the police harassed them.

SHRI BHAGWAT JHA AZAD: Sir, we have a very gigantic problem. It was not a question of rehabilitation of a hundred or a few thousand refugees but more than a crore of refugees. By and large we shall see that they too are settled. Now we have this new influx which is causing us some concern. The hon. Member, Shri Malhotra as also an hon.

[Shri Bhagwat Jha Azad]

Member from the D. M. K. Party referred about Indo-Ceylon agreement. Under this agreement we have also got persons from Ceylon. Upto-now, we have got about 13,000 and odd—14,000 round about. Most of them have gone to their old places. They were brave people and they did not ask much assistance from us. Still we have got a Rehabilitation Bank with the headquarters in Madras. And we shall see that whatever possible assistance is to be given to them is given to them. Further assistance will be given to them as and when they need it.

Now I come to the Dandakaranya.. This is one of the best projects. We have reclaimed areas measuring about 1.22 lakhs. We have opened about 264 villages which are for displaced persons and 61 for the tribals. Whatever we develop, a certain percentage is fixed—25% for being given to the tribal people in that area. We give them the developed facilities We have done something in Dandakaranya. It is unfortunate some members said something about the Chief Administrator. and made some personal charges against him. I have seen from the records that there is no such thing against our able Chief Administrator. He has done an excellent work. I would say that this is one of the projects which has been acclaimed and appreciated not only by Government but all people from different parts of India. Even the Minister from West Bengal appreciated that. I am prepared to invite Shri Kachwai and other members who want to see it to go there and see for themselves to know as to the good work that we are doing in Dandakaranya. And we shall be glad to have their advice for further improvement if any. Now I would like to say a word about repatriates from Burma. We have 1,78,500. So far, 51,000 families have come from Burma and we expect about 1500 families in 1970-71. We are giving them the relief facilities; we give them grants; we also put them in camps. We shall try to do our best to settle them properly.

My last point is this. Shri Metha mentioned about Tabela. There are about 145 units in Tabela at Bhavnagar. They want their compensation to be given by way of properties wherever they are living. There was a difficulty about the question of giving them property. Now it has been established that these properties belong to Gujarat Government. We have written to the State Government about assessment and valuation. I would request him also to try and persuade them to furnish the information. The moment it is received, we shall try and process it to the best advantage and facility of the DPs.

18 hrs.

SHRI G. VENKATASWAMY: What about the IDPL strike?

SHRI BHAGWAT JHA AZAD: The hon. Minister will cover that in his reply tomorrow. I hope it will be possible to persuade the management to come to some settlement by tomorrow. We will not allow the hon. member to go on fast.

I am grateful to hon. members for the attention paid to problems both on the labour and rehabilitation side. There are many points which I have not been able to touch. These can be dealt with later.

I apologise to Shri Biswas.

SHRI J. M. BISWAS: I also apologise to him.

SHRI BHAGWAT JHA AZAD: We are good friends outside and we are young friends too. As he feels about so many things, I also feel about them. So we shouted at each other. Minus this, I am thankful to all the members for their kind attention.

SHRI SHEO NARAIN (Basti): About *Samachar Bharati*, he has not said anything.

SHRI K. N. PANDEY: I want to ask a simple question.

Mr. CHAIRMAN: Tomorrow.

MATTER UNDER RULE 377—*Contd.*

BEATING BY POLICE OF SOME MPS AND SSP DEMONSTRATORS ON 6.4.70—*Contd*

श्री जार्ज फरनेन्डीज (बम्बई दक्षिण): अध्यक्ष महोदय, सबसे पहले मैं सदन में